Income Tax Department

# Central Board of Direct Taxes, e-Filing Project 

ITR 5 - Validation Rules for AY 2023-24

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## 3. Purpose

The Income Tax Department has provided free return preparation software in downloads page which are fully compliant with data quality requirements. However, there are certain commercially available software or websites that offer return preparation facilities as well. In order to ensure the data quality of ITRs prepared through such commercially available software, various types of validation rules are being deployed in the e-Filing portal, so that the data which is being uploaded are accurate and compliant to the validation rules to a large extent. The taxpayers are advised to review these validation rules to ensure that the software used by them is compliant with these requirements, to avoid rejection of return due to poor data quality or mistakes in the return.

The software providers are strictly advised to adhere to these rules to avoid inconvenience to the taxpayers, who may use their software. Software providers may please note that these validation rules will be strictly monitored and enforced and each rule will have to be complied strictly. In case of violations, the concerned return preparation utility/ software is liable to be blacklisted without any notice and such blacklisting will be published on the e-filing website. No return using blacklisted software will be permitted to be uploaded till the time the software provider is able to provide details of correction in software. This may cause avoidable inconvenience to the taxpayers and loss of reputation to software providers for which the Income Tax Department will not be responsible.

## 4. Validation Rules

The validation process at e-Filing/CPC end is to be carried out in ITR 5 for each defect as categorized below:

Table 1: List of Category of Defect

| Category <br> of defect | Action to be Taken |
| :---: | :--- |
| A | Return will not be allowed to be uploaded. Error message will be <br> displayed. |
| B | Return data will be allowed to be uploaded but the taxpayer uploading <br> the return will be informed of a possible defect present in the return <br> u/s 139(9). Appropriate notices/ communications will be issued from <br> CPC. |
| D | Return data will be allowed to be uploaded but the taxpayer uploading <br> the return will be informed of a possibility of some of the deduction <br> or claim not to be allowed or entertained unless the return is <br> accompanied by the respective claim forms or particulars. |

### 1.1 Category A:

Table 2: Category A Rules

| Sl.no | Schedule |  |
| :---: | :--- | :--- |
| 1. | Part A- General | If Assessee is liable for audit u/s 92E, then Part A BS and Part A P\&L <br> cannot be blank |
| 2. | Part A- General | If Assessee is liable for audit u/s 44AB, then Part A BS and Part A P\&L <br> cannot be blank |

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| 3. | Part A- General | Assessee should enter valid Mobile Number in Part A General |
| :---: | :---: | :---: |
| 3 i. | Part A- General | If "Yes" is selected to "Whether you have held unlisted equity shares at any time during the previous year" in Part A General, then details of same should be provided |
| 4. | Part A- General | If in verification part "Representative" is selected from dropdown of "capacity" then "Yes" should be selected in "Whether this return is being filed by a representative assessee" \& details of representative assessee in part -A general must be filled |
| 5. | Part A- General | Donee PAN in Schedule 80G cannot be same as "Assesse PAN" or "PAN at Verification" |
| 6. | Part A- General | In part A General, dropdown at field "whether assessee is declaring income only under section 44AD/44ADA/44AE/44B/44BB/44BBA" should be selected mandatorily |
| 7. | Part A- General | If Assessee selects field "Whether assessee is declaring income only under section 44AD/44ADA/44AE/44B/44BB/44BBA" as "No", then a2i, a2ii and a2iii cannot be left blank |
| 8. | Part A- General | In part A general, Date of audit report to be reported correctly, which cannot be greater than system date |
| 9. | Part A- General | Income under section 115BBF in schedule OS / in Schedule BP can be claimed only by Resident. |
| 10. | Schedule HP Schedule TDS | Valid TAN should be entered |
| 11. | Part A-General | Disclosure of "Nature of business or profession" is mandatory in ITR |
| 12. | Part A- General | In case of Firm, Cooperative Bank, Other Cooperative Society, LLP, Private Discretionary Trust, any other AOP/BOI, PAN entered at "Verification" should match with any PAN entered at "PARTNERS/ MEMBERS/TRUST INFORMATION" |
| 13. | Part A- General | If Assessee is liable to maintain accounts as per section 44AA, then Part A BS and Part A P\&L should be filled |
| 14. | Part A- General | Assessee selects "Status" as Firm then "Sub status" should be either "Limited Liability Partnership" or "Partnership Firm" and "Sub status" can't be left blank. |
| 15. | Part A- General | If Assesse selects "Status" as "AOP / BOI" then "Sub status" should be one of: <br> Primary Agricultural Credit Society, <br> Co-operative bank other than a primary agricultural credit society or a primary co-operative agricultural and rural development bank, <br> Primary Co-operative Agricultural and Rural Development bank, Society registered under society registration Act, 1860 or any other Law corresponding to that state, <br> Other cooperative society, <br> Trust other than trust eligible to file Return in ITR 7, Business Trust, <br> Investment Fund, <br> Any other AOP/BOI <br> and <br> "Sub status" code can't be blank |
| 16. | Part A- General | If Assessee selects "Status" as artificial juridical person then sub-status should be one of: <br> Estate of the deceased, |


|  |  | Estate of the insolvent, <br> Other AJP <br> and <br> "Sub-status" and Sub-Status code cannot be blank |
| :---: | :---: | :---: |
| 17. | Part A- General | If assessee selects status as "Local Authority" in schedule "Part A General" then "sub status" field should be "Null" |
| 18. | Part A- General | Assessees opting for 115BAD cannot claim deductions under: <br> (i) schedule 10AA, <br> (ii) Schedule 80, <br> (iii) Part C deductions under chapter VI-A (except 80JJAA \& 80LA(1A)) |
| 19. | Part A- General | 115BAD can be opted only by "Resident Co operative society". |
| 20. | Part A- General | SL.no.2v in Part BTI cannot be declared if assessee selects "sl.no.2" in table F in Part A Gen 2 is "No" |
| 21. | Part A- General | In Part A Gen, Table F, sl.no.1 is selected as "Yes" then sum of "Percentage of share (if determinate)" should be equal to 100 |
| 22. | Part A- General | If option for New tax regime 115BAD "Opting it Now" is selected for "If No, option for current assessment year", then "Date of filing of Form 10IF" and "Acknowledgement number" are mandatory in Part A Gen |
| 23. | Part A- General | If option "Yes" is selected for "Have you opted for new tax regime u/s 115BAD in earlier year within due date?" or "Opting now" is selected in "Option for current AY" then "Date of filing of Form 10IF" and "Acknowledgement number" are mandatory in Part A Gen |
| 24. | Part A- General | "Date of filing of Form 10IF" and "Acknowledgement number" filled in ITR should match with Date and Acknowledgement of Form 10IF |
| 25. | Part A- General | In Part A General, "Whether you are FII / FPI?" should be selected "Yes" for enabling the schedule 115AD |
| 26. | Part A- General | In Part A general, if filed in response to a notice u/s $139(9) / 142(1) / 148 / 153 C$ or order under section $119(2)(b) / 92 C D$ is selected then unique number /Document Identification Number (DIN) and date of such notice/Order are mandatory |
| 27. | Part A- General | In Part A- General Status is selected as AOP and sub-status is selected either of Primary agricultural and Rural co-op society or Co-op bank or other co-op society but appropriate option is not selected as answer in question "Have you opted for new tax regime u/s 115BAD"? |
| 28. | Part A- General | In Part A general, SI. No. A6 - Date of commencement of business should not be before date of incorporation and should not be after end of financial year |
| 29. | Balance Sheet | "Sources of funds" should match with "Total application of funds" in Balance sheet |
| 30. | Balance Sheet | If SI.No. 1c should be equal to sum of SI.No. 1a +1 bvi in Sch Balance Sheet |
| 31. | Balance Sheet | If SI.No. 2c should be equal to sum of SI.No. 2 (aiii + biii) in Sch Balance Sheet |
| 32. | Balance Sheet | If SI.No. 5 should be equal to sum of SI.No. (1c $+2 \mathrm{c}+3+4 \mathrm{iii})$ in Sch Balance Sheet |
| 33. | Balance Sheet | If SI.No. 2c should be equal to sum of SI.No. 2 (aviii + bvii) in Sch Balance Sheet |
| 34. | Balance Sheet | In "Schedule Part A-BS" Total current assets at sl.no.3av should be equal to the sum of $3 \mathrm{a}(\mathrm{iH}+\mathrm{iiC}+\mathrm{iiiD}+\mathrm{aiv})$ |
| 35. | Balance Sheet | In "Schedule Part A-BS" Net current assets at sl.no.3e should be equal to value of ( $3 \mathrm{c}-3$ diii) |
| 36. | Balance Sheet | In "Schedule Part A-BS" Total, application of funds at sl.no. 5 should be equal to the sum of $(1 e+2 c+3 e+4 d)$ |


| 37. | Manufacturing Account | In "Schedule Manufacturing Account" Total of Opening Inventory SI.No. 1Aiii should be equal to $1 \mathrm{Ai}+1 \mathrm{Aii}$ |
| :---: | :---: | :---: |
| 38. | Manufacturing Account | In "Schedule Manufacturing Account" at sl.no. 1Div Total Direct expenses should be equal to the sum of values at 1Di+1Dii+1Diii |
| 39. | Manufacturing Account | In "Schedule Manufacturing Account" Total Factory Overheads at sl.no.1Evii should be equal to the sum of values at SI.No. (Ei + Eii + Eiii $+E i v+E v+E v i$ ) |
| 40. | Manufacturing Account | In "Schedule Manufacturing Account" Total of Debits to Manufacturing Account at sl.no.1F should be equal to the sum of (Aiii $+B+C+D+$ Evii) |
| 41. | Manufacturing Account | In "Schedule Manufacturing Account", Total Closing Stock at sl.no. 2 should be equal to the sum of values at sl.no. $2 \mathrm{i}+2 \mathrm{ii}$ |
| 42. | Manufacturing Account | In Manufacturing Account, value at SI.No. 3 should be equal to 1F-2 |
| 43. | Manufacturing Account | In Manufacturing Account, Negative values are not allowed in sl.no. 1 and sl.no. 2 |
| 44. | Other Information | SI.no 3a of Part A OI should be equal to column 11a(iii) of schedule ICDS |
| 45. | Other Information | SI.no 3b of Part A OI should be equal to column 11b(iii) of schedule ICDS |
| 46. | Other <br> Information | In Schedule Part A-OI, sum of SI.No. $5 a+5 b+5 c+5 d+5 e$ should be equal to SI.No. 5f |
| 47. | Other Information | In Schedule Part A-OI, sum of SI.No.6a to 6 s should be equal to SI.No. 6t |
| 48. | Other Information | In Schedule Part A-OI SI.No.7j should be equal to sum of values at 7a to 7 i |
| 49. | Other Information | In Schedule Part A-OI, SI.No.8A.j. should be equal to sum of values at SI.no.8A.a to SI.No.8A.i |
| 50. | Other Information | In Schedule Part A-OI, SI.No.9.g should be equal to sum of values at SI.no. SI.no.9a to SI.No.9f |
| 51. | Other Information | In Schedule Part A-OI, SI.No.10h should be equal to sum of values at SI.no. SI.no.9a to SI.No. 10 g |
| 52. | Other Information | In Schedule Part A-OI, SI.No.11h should be equal to sum of values at SI.no. SI.no.11a to SI.No.11g |
| 53. | Other <br> Information | In Schedule OI, Sr.no 12i should be equal to sum of Sr.no 12a to 12h |
| 54. | Other Information | If in Part A-OI, "Whether assessee is exercising option under subsection 2A of section 92CE" at sl.no. 17 is selected as YES then Schedule TPSA should be filled |
| 55. | Other Information | In Part A Other Information, SI. No. 13 - Amounts deemed to be profits and gains under section $33 A B$ or $33 A B A$ or $33 A C$ should be equal to sum of $(a+b+c)$. |
| 56. | Profit \& Loss Account | SI.No. 13 in Part A P\&L should be equal to SI.No. $12+12 b$ of Part A trading account |
| 57. | Profit \& Loss Account | SI.No. 14.xic should be equal to sum of SI.No. 14.x.(ia + ib) in Profit and Loss A/c |
| 58. | Profit \& Loss Account | In schedule Part A-P \& L, sl.no. 14 should be equal to sum of values at $14(i+i i+i i i+i v+v+v i+v i i+v i i i+i x+x+x i c)$ |
| 59. | Profit \& Loss Account | In "Schedule A-P\&L" SI.No.. 15 should be equal to sum of $13+14 x i i$ |
| 60. | Profit \& Loss Account | Part A P\&L, If Si no 22xiia is yes then SI.No. 22xiib cannot be Zero or null or blank |
| 61. | Profit \& Loss Account | In Part A-P\&L, value at SI.No.22i to 22x should be equal to SL.No.22xi. |
| 62. | Profit \& Loss Account | In schedule Profit and Loss Account, value at Sr.no 23i to 23iv should be equal to Sr.no 23v |
| 63. | Profit \& Loss Account | In "Schedule Part A-P\& L", SI.No. 30iii commission should be equal to SI.No. $30 \mathrm{i}+30 \mathrm{ii}$ |
| 64. | Profit \& Loss Account | In "Schedule Part A-P\& L", SI.No. 31iii Royalty should be equal to SI.No. $31 i+31 i i$ |
| 65. | Profit \& Loss Account | In "Schedule Part A-P\& L", SI.No. 32iii should be equal to SI.No. 32i+32ii |


| 66. | Profit \& Loss <br> Account | In "Schedule Part A-P\& L", SI.No. 44x should be equal to sum of SI.No. $44 i+44 i i+44 i i i+44 i v+44 v+44 v i+44 v i i+44 v i i i+44 i x$ |
| :---: | :---: | :---: |
| 67. | Profit \& Loss Account | In "Schedule Part A-P\& L", SI.No. 47 Other expenses should be equal to sum of $47 i+47 i i+47 n$ |
| 68. | Profit \& Loss Account | In "Schedule Part A-P\& L" '48(iv)' Total Bad Debt should be equal to the sum of $(48 \mathrm{i}+48 \mathrm{ii}+48 \mathrm{iii})$ |
| 69. | Profit \& Loss Account | In "Schedule Part A-P\& L" should be equal to the sum of [15-(16 to $21+22 x i+23 v+24$ to $29+30 \mathrm{iii}+31 \mathrm{iii}+32 \mathrm{iii}+33$ to $43+$ $44 \mathrm{x}+45+46+47 \mathrm{iii}+48 \mathrm{iv}+49+50)]$ $44 \mathrm{x}+45+46+47 \mathrm{iii}+48 \mathrm{iv}+49+50)]$ |
| 70. | Profit \& Loss Account | In schedule P\& L Total Interest at sl.no.52iii should be equal to "SI.No. 52.ia+52ib+52iia+52iib" |
| 71. | Profit \& Loss Account | In "Schedule Part A-P\& L", value at sl.no. 54 should be equal to the sum of (51-52iii - 53) |
| 72. | Profit \& Loss Account | Salary/Remuneration paid to Partners at sl.no. 46 in Profit and Loss claimed by other than Firm. |
| 73. | Profit \& Loss Account | In "Schedule Part A-P\& L" '57' Profit after tax should be equal to the sum of (54-55-56) |
| 74. | Profit \& Loss Account | In "Schedule Part A-P\& L", value at sl.no. 59 should be equal to $57+58$ |
| 75. | Profit \& Loss Account | Part A P\&L, SI.No. 61 Balance carried to balance sheet in proprietor's account should be equal to SI.No. 59-60 |
| 76. | Profit \& Loss Account | In Part A P\&L, SI.No. 62(i) Gross Turnover or Gross Receipts should be equal to sum of SI.No. 62ia +62 ib |
| 77. | Profit \& Loss Account | In Part A P\&L, SI.No. 62(ii) Presumptive Income under section 44AD should be equal to sum of SI.No. 62iia + 62iib |
| 78. | Profit \& Loss Account | In Profit \& Loss A/c field 62(ii)(a) cannot be less than 6\% of field 62(i)(a). |
| 79. | Profit \& Loss Account | In Profit \& Loss A/c field 62(ii)(b) cannot be less than 8\% of field 62(i)(b). |
| 80. | Profit \& Loss Account | In Profit \& Loss A/c income claimed u/s 44AD at sl.no.62(iib) can not be more than gross receipts at sl.no.62(ib) |
| 81. | Profit \& Loss Account | In Profit \& Loss A/c income claimed u/s 44AD at sl.no.62(iia) can not be more than gross receipts at sl.no.62(ia) |
| 82. | Profit \& Loss <br> Account | In Profit \& Loss A/c, value at field 63(ii) cannot be less than 50\% of field 63(i). |
| 83. | Profit \& Loss <br> Account | In Profit \& Loss A/c, business code u/s 44AD is to be selected at sl.no. 62 for income declared u/s 44AD at sl.no.62(i) and in sl.no.62(ii). |
| 84. | Profit \& Loss Account | Name of business must be filled by the assessee if 62(i) and /or 62(ii) is greater than zero in Profit \& Loss A/c |
| 85. | Profit \& Loss Account | Business code u/s 44ADA at sl.no. 63 is to be selected for income declared u/s 44ADA at sl.no.63(i) and 63(ii) in Profit \& Loss A/c |
| 86. | Profit \& Loss Account | In Profit \& Loss A/c, Name of profession at sl.no. 63 must be filled by the assessee if 63(i) and /or 63(ii) is greater than zero |
| 87. | Profit \& Loss Account | In Profit \& Loss A/c, Business code u/s 44AE at sl.no. 64 is to be selected for income declared u/s 44AE. |
| 88. | Profit \& Loss Account | In Profit \& Loss A/c, Name of business must be filled by the assessee if 64(ii) is greater than zero |
| 89. | Profit \& Loss Account | In Profit \& Loss A/c, SI.No. 63i cannot be more than 63ii |
| 90. | Profit \& Loss Account | If SI.No. 35(i) should be equal to 62 (ii) of schedule P\&L |
| 91. | Profit \& Loss Account | If SI.No. 36(ii) should be equal to 63(ii) of schedule P\&L |
| 92. | Profit \& Loss Account | If SI.No. 36(iii) should be equal to 64 (iv) of schedule P\&L |
| 93. | Profit \& Loss Account | The value at filed "64(ii) Total presumptive income from goods carriage $\mathrm{u} / \mathrm{s} 44 \mathrm{AE}$ " is greater than zero then table 64(i) of 44AE in schedule Profit \& Loss $A / c$ should be filed. |
| 94. | Profit \& Loss Account | In "Schedule Profit \& Loss A/c" field 64(ii) "Total presumptive income from goods carriage u/s 44AE" should be equal to the value entered in [total of column (5)]. |


| 95. | Profit \& Loss Account | In "Schedule Profit \& Loss A/c" in table 64(i) of 44AE, total of column 4 "Number of months for which goods carriage was owned / leased / hired by assessee" shall not exceed 120. |
| :---: | :---: | :---: |
| 96. | Profit \& Loss Account | In "Schedule Part A-P\& L "Total Presumptive Income u/s 44AE at sl.no.64(iv) should be equal to the sum of 64(ii-iii) |
| 97. | Profit \& Loss Account | Tonnage capacity of the vehicles in section 44AE should not exceeds 100MT |
| 98. | Profit \& Loss Account |  |
| 99. | Profit \& Loss Account | Presumptive Business Income Under Section 44AD and 44ADA can be claimed only by Resident Partnership Firm. |
| 100. | Profit \& Loss Account | The provisions of 44AD are not applicable for General commission agents and persons carrying on professions as referred in section 44AA(1) Please refer an annexure $A$. |
| 101. | Profit \& Loss Account | In schedule P\&L Net profit at sl.no.65(i)(d) should be equal to difference between Gross profit at sl.no.65(i)(b) and Expenses in point 65(i)(c) |
| 102. | Profit \& Loss Account | In schedule P\&L Net profit at sl.no.65(ii)(d) should be equal to difference between Gross profit at sl.no.65(ii)(b) and Expenses in point 65(ii)(c) |
| 103. | Profit \& Loss Account | In Schedule P\&L, Si.no 65(i)(b) cannot be more than Si.no65(i)(a) |
| 104. | Profit \& Loss Account | In Schedule P\&L, Si.no 65(ii)(b) cannot be more than Si.no 65(ii)(a) |
| 105. | Profit \& Loss Account | In schedule P \& L, value at field no 65(i)(a) 'Gross receipts' should be equal to total of [65(i)(a)(i)+65(i)(a)(ii)] |
| 106. | Profit \& Loss Account | In Sch P\&L, SI.No. 65iia should be equal to sum of SI.No. 65iia1+65iia2 |
| 107. | Profit \& Loss Account | In "Schedule A-P\&L" Total Profit should be equal to the sum of (65id + 65iid) |
| 108. | Profit \& Loss Account | Part A P\&L, SI.No. 66iv Net income from speculative activity should be equal to "Gross profit (66ii) - Expenses 66(iii)" |
| 109. | Profit \& Loss Account | In schedule P\&L Salary/Remuneration to Partners of the firm at sl.no.64(iii) cannot be greater than zero if presumptive income declared u/s 44AE in SI.No. 64(ii) is null/blank/zero |
| 110. | Profit \& Loss Account | PAN / Aadhaar is mandatory in sl.no. 48(i) if "Bad debts Amount" is filled in Schedule Profit and loss account |
| 111. | Profit \& Loss Account | Registration number given in at sl.no. 64 at 44AE table in P\&L account should be unique |
| 112. | Profit \& Loss Account | If Sale / Gross receipts of Business are more than 10 crore or Gross receipts from Profession are more than 50Lakhs then assessee should be liable for audit u/s 44AB.So " "Whether liable for audit under section 44AB?" should be "Yes" |
| 113. | Profit \& Loss Account | Sum of amount in sl.no 46 and amount entered in field no 64(iii) of schedule P\&l should be equal to total of value in Col 9 (Remuneration paid/ payable) of point $E$ and Col 6 (Remuneration paid / payable in case of retiring partner) of point A of Part A General-2. |
| 114. | Profit \& Loss Account | In Sch P\&L, breakup of Bad debts shall be consistent with total |
| 115. | Trading Account | In Trading Account, value at sl.no.4Aiii( c ) should be equal to 4Aiii(a) + 4Aiii(b) |
| 116. | Trading Account | In Part A-Trading Account, SI. No. 4A(iv) "total (i + ii + iiic)" is not equal to sum of SI. No.4A(i)+4A(ii)+4A(iiic). |
| 117. | Trading Account | In Part A-Trading Account, SI. No. 4A(Cix) should be equal to total of SI.No. $4 \mathrm{Ci}+4 \mathrm{Cii}+4 \mathrm{Ciii}+4 \mathrm{Civ}+4 \mathrm{Cv}+4 \mathrm{Cvi}+4 \mathrm{Cvii}+4 \mathrm{Cviii}$ |
| 118. | Trading Account | In Part A-Trading Account , SI.No 4D-Total Revenue from operations (Aiv $+B+C i x)$ should be equal to the sum of (Aiv $+B+C i x$ ) |
| 119. | Trading Account | In "Schedule Trading Account" Total of Direct Expenses at sl.no. 9 should be equal to the sum of $9 i+9 i i+9 i i i$ |
| 120. | Trading Account | In "Schedule Trading Account" '10' Total should be equal to the sum of $(10 \mathrm{i}+10 \mathrm{ii}+10 \mathrm{iii}+10 \mathrm{iv}+10 \mathrm{v}+10 \mathrm{vi}+10 \mathrm{vii}+10 \mathrm{viii}+10 \mathrm{ix}$ $+10 x+10 x i)$ |


| 121. | Trading Account | In Trading Account, value at SI.No. 12 should be equal to SI.No. sum of SI. no (6-7-8-9-10xii-11) |
| :---: | :---: | :---: |
| 122. | Trading Account | Part A Trading Account, Negative values are not allowed other than in SI.No. 11 and/or 12 |
| 123. | Trading Account | Value at "SI.No. 11" of Part A trading Account should be equal to SI.No.. 3 of Part A Manufacturing Account |
| 124. | Trading Account | In Part A Trading account, SI. No. 6 - Total of credits to Trading Account (4D + 5 ) should be equal to sum of SI. No. 4D + SI. No. 5 |
| 125. | Part B-TI | In "Schedule PART B - TI", value of '2v' "Total" should be equal to the sum of $(2 \mathrm{i}+2 \mathrm{ii}+2 \mathrm{iii}+2 \mathrm{iv})$ |
| 126. | Part B-TI | In "Schedule PART B - TI" , value of '3a(v)' "Total Short-term" should be equal to the sum of (ai + aii + aiii + aiv ). |
| 127. | Part B-TI | In "Schedule PART B - TI", value of '3b(iv)' Total Long-term should be equal to the sum of (bi + bii + biii) |
| 128. | Part B-TI | In "Schedule PART B - TI" , value of '3c' "Total capital gains" should be equal to the sum of (3av +3 biv) |
| 129. | Part B-TI | In "Schedule PART B - TI", value of '4d' "Total" should be equal to the sum of $(4 a+4 b+4 c)$ |
| 130. | Part B-TI | In "Schedule PART B - TI" , value at SI.no.'5' "Total of head wise income" should be equal to the value of $1+2 v+3 e+4 d$ |
| 131. | Part B-TI | In "Schedule PART B - TI", value of '1' 'Income from house property' should be equal to value at "SI.no. 3 of Schedule-HP" |
| 132. | Part B-TI | In "Schedule PART B - TI" , value of ' $2 \mathrm{i}^{\prime}$ Profits and gains from business other than speculative business and specified business should be equal to "A37 of Schedule-BP" |
| 133. | Part B-TI | In "Schedule PART B - TI" , value of '2ii' Profits and gains from speculative business should be equal to "E3(ii)" at table "E of Schedule BP." |
| 134. | Part B-TI | In "Schedule PART B - TI", value of '2iii' Profits and gains from specified business should be equal to "E3(iii)" at table "E of Schedule BP." |
| 135. | Part B-TI | Value in Pt 3ai -"Short term chargeable @15\% in Part BTI should be equal to value in "Field 9ii of item E of Sch CG |
| 136. | Part B-TI | Value in Pt 3aii -"Short term chargeable @30\% in Part BTI should be equal to value in "Field 9iii of item E of Sch CG |
| 137. | Part B-TI | Value in Pt 3aiii -"Short term chargeable @applicable rate in Part BTI should be equal to value in "Field 9iv of item E of Sch CG |
| 138. | Part B-TI | Value in Pt 3bi -"Long term chargeable @10\% in Part BTI should be equal to value in "Field 9vi of item E of Sch CG |
| 139. | Part B-TI | Value in Pt 3bi -"Long term chargeable @20\% in Part BTI should be equal to value in "Field 9vii of item E of Sch CG |
| 140. | Part B-TI | "Income from sources other than from owning Race Horses \& Income chargeable at special rate" at sl.no.4a of Sch-Part B TI should be equal to sl.no. 6 of Sch OS |
| 141. | Part B-TI | Value at sl.no.4a of Sch-Part B TI should be equal to sl.no. 2 of Sch OS |
| 142. | Part B-TI | "Income from the activity of owning and maintaining race horses" is claimed at Schedule Part B TI at sl.no.4c should be equal to sl.no.8e of Sch OS |
| 143. | Part B-TI | In "Schedule PART B - TI" value at SI.No. 6 should be equal to the "total of $2 x v i i, 3 x v i i$ and $4 x v i i$ of Schedule CYLA" |
| 144. | Part B-TI | The value in Pt 8 of Part B TI should be equal to total value in field $2 x v i$, $3 x v i$ and $4 x v i$ of Schedule BFLA |
| 145. | Part B-TI | In Part B-TI, Gross Total Income at sl.no. 9 should be equal to sl.no. (5-6-8) |
| 146. | Part B-TI | If Deduction u/s 10AA is claimed in Part B TI at sl.no. 12 then Schedule 10AA should be filled |
| 147. | Part B-TI | In Part B-TI, Total Income should be equal to the "Total of (GTI minus Chapter VI-A deductions) after considering rounding-off" |
| 148. | Part B-TI | Income claimed at SI.No.3(iv) in Part B TI should be equal to the sum of SI.No.3d, 3e and 3f of Schedule BP. |
| 149. | Part B-TI | If Deductions claimed at Point No. 11a of "Part B TI" then "Schedule VI- <br> A Part B" should be filled! |


| 150. | Part B-TI | If Deductions claimed at Point No. 11b of "Part B TI" then "Schedule VIA Part C" should be filled! |
| :---: | :---: | :---: |
| 151. | Part B-TI | In schedule part BTI- Deduction u/s 10AA at sl.no. 12 cannot be more than deduction claimed in schedule 10AA', |
| 152. | Part B-TI | In "Schedule PART B - TI" value at SI.no.15' "Net agricultural income/ any other income for rate purpose" should be equal to value of SI.no.2v of Schedule EI if $2 v>5000$ |
| 153. | Part B-TI | In Schedule part B TI Income chargeable to tax at special rate at sl.no. 10 should match with "total" of income column of Schedule SI |
| 154. | Part B-TI | In schedule part B TI, deduction under chapter VI-A, Part B should be equal to sl. No 1 of schedule VI-A |
| 155. | Part B-TI | In schedule part B TI, deduction under chapter VI-A, Part C should be equal to sl. No 2 of schedule VI-A |
| 156. | Part B-TI | In "Schedule PART B - TI" , value at field '11'I" "Total (11a + 1"b)" should be equal "o "11a + "1b" ( limited to 9-10). |
| 157. | Part B-TI | In "Schedule PART-B -"TI", value at SI.'o.'1"' "Deemed total income under section 11 "JC" should be equal to value at SI.no. 3 of AMT |
| 158. | Part B-TI | In "Schedule PART-B -"TI", value 'of '3a('v)' Short-term chargeable at special rates in India as per DTAA should be equal to "9v of item" E" "of "schedule"CG" |
| 159. | Part B-TI | In "Schedule PART-B -"TI" , value 'of '3b(viii)"' "Long-term chargeable at special rates in India as per DTAA" should be equal to "9viii of item E" "of "schedule"CG" |
| 160. | Part B-TI | In "Schedule PART-B -"TI", value 'of"7' Balance after set off of current year losses should be equal to the value of $5-6$ |
| 161. | Part B-TI | In "Schedule PART-B -"TI", value at sl.no. '1"' "Losses of current year to be carried forward" should be equal to Total of xvii of Schedule CFL in case of sub status other than Investment Fund. <br> If sub status is Investment Fund then amount should be equal to Total of $5 x v i+6 x v i+7 x v i+8 x v i+11 x v i$ of Schedule CFL |
| 162. | Part B-TI | In schedule Part B-TI, Income offered in Capital gain chargeable @ 30\% $\mathrm{u} / \mathrm{s} 115 \mathrm{BBH}$, is not matching with SI. No. C2 of Sch CG |
| 163. | Part B-TI | Amount of "Total Capital Gains" is not equal to sum of SI. No. 3c 'Sum of Short-term/Long-term capital gains' \& 3d 'Capital gain chargeable @ 30\% u/s 115BBH'. |
| 164. | Part B-TTI | "In "PART B- "TI", value at SI.no '1a' Tax payable on deemed total income under section 115JC" should be equal to value at SI.no."4 "Tax payable under section 115JC " in Schedule AMT |
| 165. | Part B-TTI | "In "PART B- "TI", value at SI.No. "Credit under section 115JD of tax paid in earlier years" should be equal to value at SI.no. 5 of Schedule AMTC (applicable only when value at 2 g of Part B TTI is more than 1d of Part B TTI) |
| 166. | Part B-TTI | Tax computation has been disclosed in Part BTTI but Gross Total Income in Part BTI is nil. |
| 167. | Part B-TTI | "In "PART B- "TI" value at SI. No. "Advance tax " and "Self Assessment "tax" should be equal to the sum of total Tax Paid in schedule IT <br> AND <br> "In "PART B- "TI", value at SI.no ' "TDS " should be equal to the value "total claimed" TDS(1) and TDS(2) Schedule. <br> AND <br> "In "PART B- "TI" for' "TDS " should be equal to the value of "total" field in TCS Schedule. |
| 168. | Part B-TTI | "In "PART B- "TI", value at SI.No '1d" "Total Tax Payable on deemed total income" should be equal to the sum of $(1 a+1 b+1 c)$ |
| 169. | Part B-TTI | "In "PART B- "TI", value at SI.No '2d' Tax Payable on total income should be equal to the value of $2 a+2 b-2 c$. |
| 170. | Part B-TTI | "In "PART B- "TI", value at SI.'No '2g' Gross tax liability should be equal to the sum of values at SI.no.2d +2 eiv $+2 f$ |


| 171. | Part B-TTI | "In "PART B- "TI", value at SI.no value at SI.no. '6a" "Section 90/"OA" should be equal to value at sl.no. 2 in Schedule TR. |
| :---: | :---: | :---: |
| 172. | Part B-TTI | "In "PART B- "TI", value at SI.no value at SI.no. '6b" "Section"91" should be equal to value at sl.no. 3 in Schedule TR. |
| 173. | Part B-TTI | "In "PART B- "TI", value at SI.no value at SI.no."c "Total" should be equal to the sum of value at "Section 90/90A" at sl.no.6a +" "Section"91" at sl.no.6b |
| 174. | Part B-TTI | "In "PART B- "TI", value at SI.No '8"' "Total Interest and Fee Payable" should be equal to the sum of Interest u/s 234A + Interest u/s 234B + Interest u/s 234C + Fee Interest u/s 234F |
| 175. | Part B-TTI | In "PART B- "TI", value at SI.no value at SI.no"9 "Aggregate liability" should be equal to the sum of value at SI.no" 7 "Net tax liability" + value at sl.no.8" "Total Interest and Fee Payable" |
| 176. | Part B-TTI | "In "PART B- "TI" 'f ' 0 e' Total Taxes Paid should be equal to the sum 'f 'Advance Tax + TDS + TCS + Self assessment Tax " |
| 177. | Part B-TTI | "In "PART B- "TI", value at SI.'no.'1"' "Refund" should be equal to value of SI.no.10e- SI.no.9. |
| 178. | Part B-TTI | "In "PART B- "TI", value at SI.'no.'1"' "Amount payable" should be equal to value of Sl.no.9- SI.no.10e. |
| 179. | Part B-TTI | "In "PART B- "TI", value at SI.'No' "Gross tax payable" should be equal to higher of value at sl.no."d "Total Tax Payable on deemed total income" or value at sl.no."g "Gross tax liability" |
| 180. | Part B-TTI | In "PART B- "TI", value at sl.'no" Tax payable after credit under section 115JD" should be equal to SI.no-3 - SI.No.. 4. |
| 181. | Part B-TTI | "In "PART B- "TI", value at SI.'no"' "Net tax liability" should be equal to value of SI.no-5 - SI.no.6c |
| 182. | Part B-TTI | "In "Schedule Part B "TI" point "Advance "ax" paid is not equal to the sum of total Tax Paid in schedule IT where date of deposit is between 01/04/ 2022 and 31/03/ 2023. |
| 183. | Part B-TTI | "In "Schedule Part B "TI" Self-Assessment Tax is not equal to the sum of total Tax Paid in schedule IT where date of deposit is after 31/03/2023 for A.Y 2023-24. |
| 184. | Schedule 10AA | "In "Schedule 10AA, value at field "Total deduction under section 10AA should be equal to the sum of values at all rows. |
| 185. | Schedule 112A | In Schedule 112A, Col. 7 Cost of acquisition without indexation should be higher of Col. 8 and Col. 9 |
| 186. | Schedule 112A | In Schedule 112A, Col."9 "If the long-term capital asset was acquired before 01.02.2018" should be lower of Col. 6 and Col. 11 |
| 187. | Schedule 112A | In Schedule 112A, Col. 13 Total deductions should be equal to sum of Col. (7+12) |
| 188. | Schedule 112A | In Schedule 112A, Col. 14 Balance should be equal to the output of Col. 6-Col. 13 |
| 189. | Schedule 112A | In Schedule 112A, Total of Col 6, 7, 8, 9, 11, 12, 13 and 14 should be equal to the sum of SI. No. $(1+2+3+4+\ldots .$. |
| 190. | Schedule 112A | In schedule 112A, Value at Column no. 4,5 \& 11 cannot be greater than zero in case drop down is selected "s "After ${ }^{3}$ 1st January 2018" to question "whether shares are acquired on or before 31.01.2018 or after 31.01.20"8?" |
| 191. | Schedule 112A | In Schedule 112A, Col. 6 Total Sale Value should be equal to Col. 4*Col. 5 for the shares purchased "On or Before 31st January 2018" |
| 192. | Schedule 112A | In Schedule 112A, Col. "1 "Total Fair Market Value of capital asset as per section $55(2)(" c)$ " should be equal to Col. $4^{*}$ Col. 10 for the shares purchased On or Before 31st January 2018 |
| 193. | Schedule 115AD(1)(iii) proviso | In Schedule 115AD(1)(iii) proviso, Col. 7 Cost of acquisition without indexation should be higher of Col. 8 and Col. 9 |
| 194. | Schedule 115AD(1)(iii) proviso | In Schedule 115AD(1)(iii) proviso, Col."9 "If the long term capital asset was acquired before 01.02.2"18" should be lower of Col. 6 and Col. 11 |
| 195. | Schedule 115AD(1)(iii) proviso | In Schedule 115AD(1)(iii) proviso, Col. 13 Total deductions should be equal to sum of Col. $(7+12)$ |


| 196. | Schedule 115AD(1)(iii) proviso | In Schedule 115AD(1)(iii) proviso, Col. 14 Balance should be equal to the output of Col. 6-Col. 13 |
| :---: | :---: | :---: |
| 197. | $\begin{aligned} & \text { Schedule } \\ & 115 A D(1)(\text { iii }) \\ & \text { proviso } \end{aligned}$ | In Schedule 115AD(1)(iii) proviso, Total of Col 6, 7, 8, 9, 11, 12, 13 and 14 should be equal to the sum of SI . No. $(1+2+3+4+\ldots .$. |
| 198. | $\begin{aligned} & \text { Schedule } \\ & 115 A D(1)(\text { iii }) \\ & \text { proviso } \end{aligned}$ | In schedule $115 \mathrm{AD}(1)(\mathrm{b})$ (iii), Value at Column no. 4,5 \& 11 cannot be greater than zero in case drop down is selected "s "After 31s January 2018" to question "whether shares are acquired on or before 31.01.2018 or after 31.01.20"8?" |
| 199. | Schedule 115AD(1)(iii) proviso | In Schedule 115AD(1)(iii) proviso, Col."6 "Total Sale Value" should be equal to Col. $4^{*}$ Col. 5 for the shares purchased "On or Before 31st January 2018 " |
| 200. | Schedule 115AD(1)(iii) proviso | In Schedule 115AD(1)(iii) proviso, Col. "1 "Total Fair Market Value of capital asset as per section 55(2)("c)" should be equal to Col. 4*Col. 10 for the shares purchased "On or Before ${ }^{3} 1$ st January $20 " 8$ " |
| 201. | Schedule 80 | "In "Schedule 80 "IA" Total deductions under section $80-\mathrm{IA}$ should be equal to the value entered in $(a+b)$ |
| 202. | Schedule 80 | Total of Schedule 80-IB in SI.No. f should be equal to sum of all individual line items i.e (Total of a to e) |
| 203. | Schedule 80 | Schedule 80-IC/80IE SI.No. e should be equal to sum of SI.No. a to dh |
| 204. | Schedule 80 | Schedule 80-IC or 80IE sl. no dh should be equal to sum of sl. no. (da+db+dc+dd+de+df+dg) |
| 205. | Schedule 80 | Deduction u/s 80IB in SI.no.2g cannot be more than non speculative and non specified business income and non presumptive income in Schedule VIA |
| 206. | Schedule 80 | Deduction u/s 80IC/80IE in SI.no.2i cannot be more than nonspeculative and non specified business income and non presumptive income in Schedule VIA |
| 207. | Schedule 80G | In Schedule 80G, Total amount of deduction computed is more than the eligible amount at SI. No. E |
| 208. | Schedule 80G | In Sch 80G, at SI.No. A, B, C and D , Amount donated in cash more than Rs. 2000 will not be eligible for 80G deduction |
| 209. | Schedule 80G | In Sch 80G, Total Donation at point $A, B, C$ and $D$ should be equal to the sum of Donation in Cash and Donation in other mode. |
| 210. | Schedule 80G | In Sch 80G, Total Donation at point E should be equal to the sum of (Aiii+Biii + Ciii + Diii) |
| 211. | Schedule 80G | If 80G claimed in Sch VI A then donation details should be provided in Schedule 80G |
| 212. | Schedule 80G | In schedule 80G, PAN of Donee cannot repeat in anyone of the set of blocks (i.e 100\%, 50\%, with Qualifying limit, without Qualifying limit) except for P'N 'AAAAR10'7P' <br> Note: For table D (50\% without qualifying limit), above rule will not be applicable if ARN number is unique. Further if ARN is not entered then this note will not be applicable |
| 213. | Schedule 80G | In Schedule 80G, PAN of the donee, should be unique across whole 80G schedule except for P'N 'AAAAR10'7P' |
| 214. | Schedule 80G | In Schedule VIA, value at sl.no.1a of system calculated value of 80G should match with value at eligible donation at sl.no. E in Schedule 80G |
| 215. | Schedule 80GGA | In Sch 80GGA, Total Donation should be equal to the sum of Donation in Cash and Donation in other mode. |
| 216. | Schedule 80GGA | In Sch 80GGA, Total Donation should be equal to the sum of (i+ii) |
| 217. | Schedule 80GGA | In Sch 80GGA, Eligible Amount donated in cash should not exceed Rs. 2000 |
| 218. | Schedule 80GGA | In Sch 80GGA Donee PAN is same as "Assesse "PAN" or "PAN at Verification" |
| 219. | Schedule 80GGA | 80GGA claimed in Sch VI A but details not provided in Schedule 80GGA |
| 220. | Schedule 80P | "In "Schedule "OP" Sl.no.-1 - under column "Amount eligible for deduction" should not be more than sum of SI.No. (1a $+1 \mathrm{bi}+1 \mathrm{bii})$ of Schedule OS +5 (ii) and 5xiii of bfla subject to interest and dividend declared in P\&L |


| 221. | Schedule 80P | Deduction under section 80P is allowed only t" <br> "Primary Agricultural credit Society, Primary -o - operative Agricultural, Rural <br> Development <br> Bank <br> and <br> Other Cooperative Society" and Deduction under section 80P cannot be claimed from income offered under section 44AD. |
| :---: | :---: | :---: |
| 222. | Schedule 80P | In Schedule 80P, deduction claimed under section Sec.80P(2)(c)(i)Consumer Cooperative Society other than specified in $80 P(2 a)$ or $80 \mathrm{P}(2 \mathrm{~b})$ deduction cannot be more than Rs $1,00,000 /-$ |
| 223. | Schedule 80P | In Schedule 80P, deduction claimed under section Sec.80P(2)(c)(ii) at SI.No. 10 cannot be more than Rs 50,000/- |
| 224. | Schedule 80P | In Schedule 80P, deduction under section section.80P(2)(e) at SI.No. 12 can be claimed on rental income included in gross total income |
| 225. | Schedule 80P | In Schedule 80P, Deduction under section '80P(2)(f) Others will be allowed only when Gross total income is less than or equal to Rs 20,000/and to the extent of Interest income in Schedule OS and SI. No. 4 of Schedule HP |
| 226. | Schedule 80P | In Schedule 80P, deduction u/s $80 \mathrm{P}(2)(\mathrm{a})(\mathrm{i})$ to (vii) cannot be more than non speculative and non specified business income and non presumptive income |
| 227. | Schedule 80P | In Schedule 80P, deduction $u / s \quad 80 \mathrm{P}(2)(\mathrm{b})$ cannot be more non speculative and non specified business income and non presumptive income |
| 228. | Schedule 80P | Business code selected " $n$ "Schedule "80P" is not matching with the "Business code" selected in schedule "nature of business". |
| 229. | Schedule 80P | Total of deduction at SI.No. 14 is not less than or equal to the sum of deductions claimed at SI.No. 1 to SI.No. 13 in the Schedule 80P. |
| 230. | Schedule 80P | In Schedule 80P, deduction under section 80P(2)(a)(i) can not be claimed for the business code selected other than 23001 or <br> In Schedule 80P, deduction under section 80P(2)(a)(ii) can not be claimed for the business code selected other than 23002 or In Schedule 80P, deduction under section 80P(2)(a)(iii) can not be claimed for the business code selected other than 23003 or In Schedule 80P, deduction under section 80P(2)(a)(iv) can not be claimed for the business code selected other than 23004 or In Schedule 80P, deduction under section 80P(2)(a)(v) can not be claimed for the business code selected other than 23005 or In Schedule 80P, deduction under section $80 \mathrm{P}(2)(\mathrm{a})(\mathrm{vi})$ can not be claimed for the business code selected other than 23006 or In Schedule 80P, deduction under section 80P(2)(a)(vii) can not be claimed for the business code selected other than 23007 or In Schedule 80P, deduction under section 80P(2)(b) can not be claimed for the business code selected other than 23008 or <br> In Schedule 80P, deduction under section 80P(2)(c)(i) can not be claimed for the business code selected other than 23009 or <br> In Schedule 80P, deduction under section 80P(2)(c)(ii) can not be claimed for the business code selected other than 23010 or <br> In Schedule 80P, deduction under section 80P(2)(d) can not be claimed for the business code selected other than 23011 or <br> In Schedule 80P, deduction under section 80P(2)(e) can not be claimed for the business code selected other than 23012 or <br> In Schedule 80P, deduction under section 80P(2)(f) can not be claimed for the business code selected other than 23013 |
| 231. | Schedule AMT | In Schedule AMT, SI.no. 4 tax payable under section 115JC should be equal to $9 \%$ of SI.no.3a of AMT + 18.5\% of SI.no.3b of AMT where value at SI.No. 4 is > 0 |
| 232. | Schedule AMT | Tax payable under section 115JC should be equal to $18.5 \%$ of SI.No. 3b in Schedule AMT for assessee within the IFSC unit |
| 233. | Schedule AMT | "In "Schedule "AMT", Value of field sl.no. 1 should be equal to value of "13 of Part B"TI" |
| 234. | Schedule AMT | In Schedule AMT, SI.no. 2a should be equal to sum of system computed values of sl.'no' 'd' to sl.'no"m' of Sch VIA subject to sl.no.9-sl.no. 10 of Part BTI |


| 235. | Schedule AMT | In Schedule AMT, SI.no. 2b should be equal to total deduction under section 10AA at sl.no.12a of Part BTI |
| :---: | :---: | :---: |
| 236. | Schedule AMT | "In "Schedule "AMT", Value of field '2"' "Total Adjustment " should be equal to the sum no" " $2 \mathrm{a}+2 \mathrm{~b}+$ " 2 c " |
| 237. | Schedule AMT | "In "Schedule "AMT", Value of field""1 "Adjusted Total Income under section $115 \mathrm{JC"}$ (1)" should be equal to value of "SI.no. $1+$ SI.no"2d" |
| 238. | Schedule AMT | AMT should be computed at sl.no. 4 where total income is adjusted u/s 115JC(2) if such adjusted total income exceeds Rs. 20 Lacs for AOP/BOI/AJP |
| 239. | Schedule AMT | AMT should be computed at sl.no. 4 where total income is adjusted under section 115JC(2) for Firm |
| 240. | Schedule AMT | "In "Schedule Part B-"TI" Tax payable on deemed total income under section 115JC should be equal to the 4 of schedule AMT. |
| 241. | Schedule AMT | "In "Schedule "AMT", Value of field""1' "Adjusted Total Income under section $115 \mathrm{JC}(1)$ " should be equal to difference value "of "SI.no.3SI.no"3a" |
| 242. | Schedule AMT | In Schedule AMT, SI.no. 3 Adjusted Total Income under section 115JC is zero then SI.no.3a and SI.no.3b should also be zero |
| 243. | Schedule AMTC | "In "Schedule AMTC", Value of field" "Tax under section 115JC in assessment year 2020-21" should be equal "to "1d of Part-B-"TI" |
| 244. | Schedule AMTC | "In "Schedule AMTC", value at field "2 " Tax under other provisions of the Act in assessment year 2020-21" should be equal "to " 2 g of Part-B"TI" |
| 245. | Schedule AMTC | "In "Schedule AMTC", value at field sl.no"3 "Amount of tax against which credit is available" should be equal to value of (SI.no-2 - SI.no.1) |
| 246 | Schedule AMTC | In Schedule AMTC, SI.no. 3 should be equal to SI.no. 2-1 |
| 247. | Schedule AMTC | "In "Schedule AMTC", value at sl.no. 5 should be equal to value at field '4'i"' "Total" of column "AMT Credit Utilized during the Current Assessment Year (C)" |
| 248. | Schedule AMTC | In "Schedule" AMTC", value at SI.no. 6 should be equal to value at SI.no"4xii "Total" of column "Balance AMT Credit Carried Forward (D)" |
| 249. | Schedule AMTC | In Schedule AMTC, set off in earlier assessment years at sl.no.B2(x) can not be claimed for AY 2023-24 |
| 250. | Schedule AMTC | In "Schedule" AMTC" Col. D should be equal to the value of Col. B3 Col. C |
| 251. | Schedule AMTC | In "Schedule" AMTC" in field 4 column (B3) Balance brought forward to the current assessment year should be equal to B1-B2 |
| 252. | Schedule AMTC | In Schedule AMTC", values at Col C and Col D should be "0" if 115BAD is "yes" |
| 253. | Schedule BFLA | In Sch BFLA, value at 4xvi Brought forward allowance under section 35(4) set off should be equal to value at total field of Col. 7 of UD |
| 254. | Schedule BFLA | In Sch BFLA, value at 3xvi Brought forward depreciation set off should be equal to value at field total of Col. 4 of UD |
| 255. | Schedule BFLA | Schedule BFLA SI.No" 2(i)"Brought forward HP Loss" should be equal to SI.No. 4 "xv) "Adjustment of above losses in Schedule" BFL " of CFL |
| 256. | Schedule BFLA | Schedule BFLA SI.No. 2(ii+iii+iv) should be equal to SI.No. xv (5+6+7) of CFL |
| 257. | Schedule BFLA | Schedule BFLA SI.No. 2(xiii) should be equal to SI.No. 11(xv) of CFL |
| 258. | Schedule BFLA | In "Schedule BFLA, value at field" xvi "Total of brought forward loss set off " of column 2 should be equal to $(2 i+2 i i+2 i i i+2 i v+2 v+2 v i$ +2 vii +2 viii $+2 \mathrm{ix}+2 \mathrm{x}+2 \mathrm{xi}+2 x i i+2 x i v)$ of column 2. |
| 259. | Schedule BFLA | In "Schedule" BFLA", value at field "vii "Current year's income remaining after set off Total of $(5 \mathrm{i}+5 \mathrm{ii}+5 \mathrm{iii}+5 \mathrm{iv}+5 \mathrm{v}+5 \mathrm{vi}+$ $5 v i i+5 v i i i+5 i x+5 x+5 x i+5 x i i+5 x i i i+5 x i v+" 5 x v) "$ of column 5 should be equal to $(5 i+5 i i+5 i i i+5 i v+5 v+5 v i+$ 5 vii +5 viii $+5 i x+5 x+5 x i+5 x i i+5 x i i i+5 x i v+5 x v)$ of column 5. |
| 260. | Schedule BFLA | " In "Schedule BFLA, value at field" xvi "Total of brought forward loss se" off " of column 3 should be equal to $(3 i+3 i i+3 i i i+3 i v+3 v+3 v i$ $+3 v i i+3 v i i i+3 i x+3 x+3 x i+3 x i i+3 x i i i+3 x i v+3 x v)$ of column 3. |


| 261. | Schedule BFLA | "In "Schedule BFLA, value at field" xvi "Total of brought forward loss se" off " of column 4 should be equal to $(4 i i+4 i i i+4 i v+4 v+4 v i+$ $4 \mathrm{vii}+4 \mathrm{viii}+4 \mathrm{ix}+4 \mathrm{x}+4 \mathrm{xi}+4 x \mathrm{ii}+4 \mathrm{xiv}+4 \mathrm{xv})$ of column 4. |
| :---: | :---: | :---: |
| 262. | Schedule BFLA | In schedule BFLA"1(i) "House property" should match with 5(ii) of schedule CYLA |
| 263. | Schedule BFLA | In schedule BFLA "(ii) "Business (excluding speculation income and income from specified business)" should match with 5(iii) of schedule CYLA |
| 264. | Schedule BFLA | In schedule BFLA "(iv) "Speculative "income" should match with 5(v) of schedule CYLA |
| 265. | Schedule BFLA | In schedule BFLA"1(v) "Specified Business "income" should match with 5(vi) of schedule CYLA |
| 266. | Schedule BFLA | In schedule BFLA "(vi) "Short-term capital gain taxable at 15\% should match with 5 (vii) of schedule CYLA |
| 267. | Schedule BFLA | In schedule BFLA 1"vii) "Short-term capital gain taxable at 30\%" should match with 5(viii) of schedule CYLA |
| 268. | Schedule BFLA | In schedule BFLA 1("iii) "Short-term capital gain taxable at applicable "rates" should match with 5(ix) of schedule CYLA |
| 269. | Schedule BFLA | In schedule BFLA "(ix) "Short-term capital gain taxable at Special Rates in India as pe" DTAA" should match with $5(x)$ of schedule CYLA |
| 270. | Schedule BFLA | In schedule BFLA"1(x) "Long term capital gain taxable at 10\%" should match with 5(xi) of schedule CYLA |
| 271. | Schedule BFLA | In schedule BFLA 1(xi) "Long term capital gain taxable at 20\%" should match with 5(xii) of schedule CYLA |
| 272. | Schedule BFLA | In schedule BFLA 1(xii) "Long term capital gains taxable at Special Rates in India as pe" DTAA" should match with 5(xiii) of schedule CYLA |
| 273. | Schedule BFLA | In schedule BFLA 1(iii) "Net Income from Other sources chargeable at Normal Applicable "rates" should match with 5(xiv) of schedule CYLA |
| 274. | Schedule BFLA | In schedule BFLA 1 (xiv) "Profit from owning and maintaining race "horses" should match with 5(xv) of schedule CYLA |
| 275. | Schedule BFLA | In schedule BFLA "(xv) "Income from other sources income taxable at special rates in India as pe" DTAA" should match with $5(\mathrm{xvi})$ of schedule CYLA |
| 276. | Schedule BFLA | Schedule BFLA SI.No. 2(vi+vii+viii+ix+x+xi+xii) should be equal to SI.No. 9(xv)+10(xv) of CFL |
| 277. | Schedule BP | Amount reduced in SI.No. A3a in schedule BP cannot be more than the income offered in schedule HP |
| 278. | Schedule BP | Amount reduced in SI.No. A3c in schedule BP cannot be more than the income offered in schedule OS |
| 279. | Schedule BP | Amount reduced in SI.No. A5 in schedule BP cannot be more than the income offered in schedule EI |
| 280. | Schedule BP | In schedule BP, value at sl.no.A6 should be equal to value of sl.no.A(1$2 a-2 b--3 a-3 b-3 c-3 d-3 e-3 f-4 a--4 b-4 c-5 d)$ of BP |
| 281. | Schedule BP | In schedule BP, SI.No.A.9.Total should be equal to value of SI.No.7a + $7 b+7 c+7 d+7 e+7 f+8 a+8 b$ |
| 282. | Schedule BP | The value at field (A10) of schedule BP should be equal to sum of si No. $A(6+9)$ |
| 283. | Schedule BP | The value at field (A13) of schedule BP should be equal to sum of si No. (10 + 11-12iii). |
| 284. | Schedule BP | The value at field (A26) of schedule BP should be equal to sum of SI.No.. $\mathrm{A}(14+15+16+17+18+19+20+21+22+23+24$ $+25)$. |
| 285. | Schedule BP | The value at field (A33) of schedule BP should be equal to sum of si No. $\mathrm{A}(27+28+29+30+31+32)$. |
| 286. | Schedule BP | In "Schedule BP" value at field (A14) should be equal to the value at SI.No. 6t of schedule Part A OI. |
| 287. | Schedule BP | In "Schedule BP" of value at field A15 should be equal to 7j of Part-OI |
| 288. | Schedule BP | In "Schedule BP" of value at field A16 should be equal to 8Aj of Part-OI |
| 289. | Schedule BP | In "Schedule $B P$ " of value at field $A 17$ should be equal to the sum of 9 g of Part A-OI |


| 290. | Schedule BP | In "Schedule BP" of value at field A18 should be equal to the 11 h of Part-OI |
| :---: | :---: | :---: |
| 291. | Schedule BP | In Schedule BP, value at field A21 should be equal to sum of 21(a) to 21(I) |
| 292. | Schedule BP | In "Schedule BP" value at field A24 should be equal to sum of sl. no $24(a+b+c+d+e)$ |
| 293. | Schedule BP | In schedule BP value at field A25 should be equal to sum of fields $3 \mathrm{a}+$ 4 d of schedule OI. |
| 294. | Schedule BP | In schedule BP value at field A28 should be equal to total of column (4) of Schedule ESR. |
| 295. | Schedule BP | In "Schedule BP" value at filed A29 should be equal to 8B of Part-OI |
| 296. | Schedule BP | In "Schedule BP" value at field A30 should be equal to 10h of Part A-OI |
| 297. | Schedule BP | In schedule BP value at field A32 should be equal to sum of fields 3b + 4 e of schedule OI. |
| 298. | Schedule BP | In "Schedule BP" value at field A34 Income should be equal to the value (13 + 26-33) |
| 299. | Schedule BP | In "Schedule BP" value at field A35(ix) should be equal to the sum of values at sl.no. 35 i to 35 viii |
| 300. | Schedule BP | In "Schedule BP" value at field A36 should be equal to the sum of values at sl.no. A34 + A35ix |
| 301. | Schedule BP | In "Schedule BP" of valued at A37 should be equal to the sum of values at sl.no. $(37 a+37 b+37 c+37 d+37 e+37 f)$ |
| 302. | Schedule BP | In schedule BP, SI.No. 42 should be equal to value at SI.No.B.39+ B 40B41. |
| 303. | Schedule BP | In "Schedule BP" value at C46 should be equal to the sum of C(43 + 44-45) |
| 304. | Schedule BP | In "Schedule BP" value at field C48 should be equal to the sum of C(4647) |
| 305. | Schedule BP | In "Schedule BP", value at field (D) should be equal to sum of SI.No. A37 $+\mathrm{B} 42+\mathrm{C} 48$ |
| 306. | Schedule BP | In schedule BP, values at field A4a should match with value mentioned for respective sections at field A35 |
| 307. | Schedule BP | In schedule BP value at field 11 "Depreciation and amortization debited to profit and loss account" should be equal to sl.no. 53 of P\&L A/c + sl.no.1E(vi) of Manufacturing $A / c$. |
| 308. | Schedule BP | In "Schedule BP" value at field A38 should be equal to the sum of [4c$(37 a+37 b+37 c+37 d+37 e)]$ |
| 309. | Schedule BP | In "Schedule BP" in A(5d) of Total exempt income should be equal to the sum of (share of income from firm(s) + Share of income from AOP/ BOI + Total ( $\mathrm{ci}+\mathrm{cii}+\mathrm{ciii})$ ) |
| 310. | Schedule BP | In "Schedule BP" in Table E Business income remaining after set off should be equal to the value of (Income of current year)-(Business loss set off)) |
| 311. | Schedule BP | In "Schedule BP", value at field Ev should be equal to sum of SI.No. Eii+ Eiii+ Eiv |
| 312. | Schedule BP | In Schedule BP SI.No. Evi should be equal to SI.No. Ei-Ev |
| 313. | Schedule BP | In schedule BP value at field 8b should be equal to value at field 16 of schedule OI. |
| 314. | Schedule BP | In schedule BP, nature of specified business at sl.no. 49 should be selected if income/ loss from specified business at sl.no.C48 is entered |
| 315. | Schedule BP | In Sch BP SI.No. B39 should be equal to "t 2a "Net profit or loss from speculative business" |
| 316. | Schedule BP | If Income is declared under section 44AD/44ADA/44AE is greater than Zero" at sl.no.35(i), 35(ii) and 35(iii), then Balance sheet particulars at "Regular books of accounts" no at "No accounts " (SI. No C) is mandatory. |
| 317. | Schedule BP | Only Resident partnership firm can declare presumptive income u/s 44AD \& 44ADA |
| 318. | Schedule BP | In Schedule BP, "Depreciation allowable under section 32(1)(i)"can be claimed where "Nature of business" is declared as power sector (Code 05001 and 06008). |


| 319. | Schedule BP | Amount can be reduced from schedule BP at sl. No A4c i.e. Profit from activities covered under rule $7 \mathrm{~A}, 7 \mathrm{~B}(1), 7 \mathrm{~B}(1 \mathrm{~A})$ and 8 only if business code is selected as $1003,1002,1001$ respectively |
| :---: | :---: | :---: |
| 320. | Schedule BP | In schedule BP, Total depreciation allowable under Income-tax Act at SI.No. A12iii should be equal to sum of SI.No. A(12i+12ii) |
| 321. | Schedule BP | In Sch BP, SI.no. 23 should be min of sum of amounts entered at sl.no.5a to 5d of part A OI |
| 322. | Schedule BP | "Deductions in accordance with section 3"AD(1)" at sl.no. 47 in Schedule BP cannot be claimed by assessee opting for 115BAD |
| 323. | Schedule BP | Value at slI.24(e) in Schedule BP should be minimum of Absolute of Sum of negative values -f col $3-\mathrm{col} 2$ for all sections in Sch ESR |
| 324. | Schedule BP | Amount reduced in SI.No. A3b in schedule BP cannot be more than the income offered in schedule CG |
| 325. | Schedule BP | The Income/receipts, that have been reduced at SI.No. 3 and/or SI.No. 5 of schedule BP cannot be higher than the Income/receipts that have been credited to the $P$ and LA/c.', |
| 326. | Schedule BP | If in Schedule BP, sl.no.3c is not equal to 3c(i) + 3c(ii) |
| 327. | Schedule BP | In Schedule BP, value at sl.no.3ci cannot be more than value entered in sl.no.14iii of Schedule Profit and Loss A/c |
| 328. | Schedule BP | In Sch "P Pt 2a "Net profit or loss from speculative"business" should be equal to 66 iv of Schedule P\&L |
| 329. | Schedule BP | In Schedule BP, SI.No. A1 "Profit before Tax as per Profit \&"Loss A/c" is not matching with sum of SI.No.(54, 62ii, 63ii, 64 v and $65 \mathrm{iii} \& 66$ (iv) of Part A-P\&L) |
| 330. | Schedule BP | In schedule BP value mentioned at the SI."No. 37a "Income Chargeable under Rule 7" does not tally with the amount mentioned at the SI. N". $4 \mathrm{c}(\mathrm{i})$ "Profit from activities covered under rule 7". |
| 331. | Schedule BP | In schedule BP value mentioned at the SI."No. 37b "Deemed income chargeable under Rule 7A" Should be minimum 35\% of the amount mentioned at the SI. No" 4c(ii) "Profit from activities covered under rule 7A". |
| 332. | Schedule BP | In schedule BP value mentioned at the SI."No. 37c "Deemed income chargeable under Rule $7 \mathrm{~B}(1)$ " Should be minimum $25 \%$ of the amount mentioned at the SI. No."4c(iii) "Profit from activities covered under rule 7B(1)". |
| 333. | Schedule BP | In schedule BP value mentioned at the SI."No. 37d "Deemed income chargeable under Rule 7B(1A)" Should be minimum $40 \%$ of the amount mentioned at the SI. No" 4c(iv) "Profit from activities covered under rule $7 B(1 A)$ ". |
| 334. | Schedule BP | In schedule BP value mentioned at the SI."No. 37e "Deemed income chargeable under Rule 8" Should be minimum 40\% of the amount mentioned at the SI. N". 4c(v) "Profit from activities covered under rule 8". |
| 335. | Schedule BP | Amount entered at SI. No. $3 \mathrm{f} \mathrm{m} / \mathrm{s} 115 \mathrm{BBH}$ (net of Cost of acquisition, if any)" is not equal to SI. No. A "Total" of Schedule VDA |
| 336. | Schedule CFL | "Short Term Capital Loss at Schdule CFL should be equal to sum of "Short Term Capital Losses remaining after set off" at table E of Schedule CG. |
| 337. | Schedule CFL | Long Term Capital Loss at Schedule CFL" should be equal to" sum of "Long Term Capital Losses remaining after" set off" at table E of Schedule CG. |
| 338. | Schedule CFL | Value in 4xvi of Schedule CFL should be equal to 2xvii of Schedule CYLA. |
| 339. | Schedule CFL | Value in 5xvi of Schedule CFL should be equal to 3xviii of Schedule CYLA. |
| 340. | Schedule CFL | Speculative Business Loss at Schedule CFL at sl.no.6(xvi) should be equal to the amount at "Income/Loss from Speculative Business at Schedule BP" at sl.no.B42 in case of loss. |
| 341. | Schedule CFL | Specified Business Loss at Schedule CFL at sl.no.7xvi should be equal to the amount at "Income/Loss from Specified Business at Schedule BP" at sl.no.C48 incase of loss |
| 342. | Schedule CFL | "Current year loss from owning \& maintaining race horses" at Schedule CFL at sl.no.11xvi should be equal to the amount at 8 e of Sch OS |


| 343. | Schedule CFL | In schedule CFL, value at sl. No. 5b sl. No. be "0" if the assessee opted for 115BAD taxation |
| :---: | :---: | :---: |
| 344. | Schedule CFL | In Schedule CFL, value at sl.no.5c should be equal to 5a-5b |
| 345. | Schedule CFL | In Schedule CFL, value at sl.no. xviii should be equal-to xvi - xvii. If result is negative, restrict to " 0 " |
| 346. | Schedule CFL | Total of brought forward losses should be equal to amount provided in individual Ays |
| 347. | Schedule CG | In "Schedule CG" A10 STCG should be equal to the sum of (A1e + A2c $+A 3 e+A 4 a+A 4 b+A 5 e+A 6 g+A 7+A 8-A 9 a)$ |
| 348. | Schedule CG | In "Schedule CG"B13 Total should be equal to sum of(B1e + B2e + $B 3 C+B 4 C+B 5+B 6+B 7 C+B 8+B 9 f+B 10+B 11-B 12 a)$ |
| 349. | Schedule CG | Value at field "C1" in "Schedule CG" should be equal to the sum of (9ii + $9 \mathrm{iii}+9 \mathrm{iv}+9 \mathrm{v}+9 \mathrm{vi}+9 \mathrm{vii}+9 \mathrm{viii}$ of table E) of Schedule CG. |
| 350. | Schedule CG | In Schedule CG, if Full Value of Consideration (sr no A1aiii) is zero , then expenses u/s 48 (sr no A1b(v) cannot be claimed |
| 351. | Schedule CG | In Schedule CG, if Full Value of Consideration (sr no A3a) is zero, then expenses u/s 48 (sr no A3b(v) cannot be claimed. |
| 352. | Schedule CG | In Schedule CG,if Full Value of Consideration(sr no A5aiii) is zero , then , expenses u/s 48 (sr no $\mathrm{A} 5 \mathrm{~b}(\mathrm{v})$ cannot be claimed |
| 353. | Schedule CG | In Schedule CG, if Full Value of Consideration (sr no A6aiii) is zero , then expenses u/s 48 (sr no $\mathrm{A} 6 \mathrm{~b}(\mathrm{v})$ cannot be claimed |
| 354. | Schedule CG | In Schedule CG, if Full Value of Consideration (sr no B1aiii) is zero , then expenses u/s 48 (sr no B1b(iv) cannot be claimed |
| 355. | Schedule CG | In Schedule CG, if Full Value of Consideration(sr no B3a) is zero , then expenses u/s 48 (sr no B3b(v) cannot be claimed |
| 356. | Schedule CG | In Schedule CG, if Full Value of Consideration(sr no B4a) is zero, then expenses u/s 48 (sr no B4b(v) cannot be claimed |
| 357. | Schedule CG | In Schedule CG, if Full Value of Consideration(sr no B7aiii) is zero , then expenses u/s 48 (sr no B7b(v) cannot be claimed |
| 358. | Schedule CG | In Schedule CG, if Full Value of Consideration(sr no B9aiii) is zero, then expenses u/s 48(sr no B9b(v) cannot be claimed |
| 359. | Schedule CG | In Schedule CG, LTCG Pass through income at sl.no.B11 should be equal to the amount of net income/ loss of LTCG mentioned in Schedule PTI |
| 360. | Schedule CG | In Schedule CG, STCG Pass through income at sl.no.A8 should be equal to the amount of net income/ loss of STCG mentioned in Schedule PTI |
| 361. | Schedule CG | In schedule CG, SI. No. A1 bv of STCG Total should be equal to sum of $\mathrm{A} 1(\mathrm{bi}+\mathrm{bii}+$ biii +biv) |
| 362. | Schedule CG | In schedule CG, SI. No. A1c of STCG Balance should be equal to A1(aiiibv) |
| 363. | Schedule CG | In Schedule CG SI.no. A1e of STCG should be equal to A(1c-1d) |
| 364. | Schedule CG | In "Schedule CG" A2(c) should be equal to A(2aiii-2b) |
| 365. | Schedule CG | In "Schedule CG" A3b(v) should be equal to the sum of A3b (i + ii + iii + iv) |
| 366. | Schedule CG | In "Schedule CG" A3(c) Balance should be equal to the sum of $\mathrm{A}(3 \mathrm{a}-$ bv) |
| 367. | Schedule CG | In Schedule CG SI.no. A3e of STCG should be equal to the sum of $A(3 c$ $+3 \mathrm{~d})$ |
| 368. | Schedule CG | In Schedule CG SI.no. A5(a)(ic) should be higher of A5(a)(ia) or A5(a)(ib) |
| 369. | Schedule CG | In Schedule CG, SI. No. A5(aiii) should be equal to sum of A5[(a)(ic) + (aii)] |
| 370. | Schedule CG | In "Schedule CG" A5(bv) Total should be equal to the sum of (i + ii + iii +iv ) |
| 371. | Schedule CG | In schedule CG, SI. No. A5c Balance should be equal to A5(aiii-bv) |
| 372. | Schedule CG | In Schedule CG SI.no. A5e of STCG should be equal to the sum of $A(5 c$ $+5 \mathrm{~d})$ |
| 373. | Schedule CG | In Schedule CG SI.no. A6(a)(ic) should be higher of A6(a)(ia) or A6(a)(ib) |
| 374. | Schedule CG | In Schedule CG SI.no. A6aiii of STCG should be equal to the sum of A6a(ic+ii) |


| 375. | Schedule CG | In "Schedule CG" A6(bv) Total should be equal to the sum of (i + ii + iii +biv) |
| :---: | :---: | :---: |
| 376. | Schedule CG | In schedule CG, SI. No. A6c Balance should be equal to A6(aiii-bv) |
| 377. | Schedule CG | In "Schedule CG" A7 should be equal to the sum of $A(a X i)+a X i i+A b$ $+\mathrm{c}$ |
| 378. | Schedule CG | In Schedule CG SI.no. A8 of STCG should be equal to the sum of (A8ai + A8aii $+A 8 b+A 8 c$ ) |
| 379. | Schedule CG | In schedule CG, SI. No. B1 biv of LTCG Total should be equal to sum of B1 (bi+biia+biib + biii) |
| 380. | Schedule CG | In schedule CG, SI. No. B1c of LTCG Balance should be equal to B1(aiiibiv) |
| 381. | Schedule CG | In Schedule CG SI.no. B1e of LTCG should be equal to B(1c-1d) |
| 382. | Schedule CG | In Schedule CG SI.no. B2e of LTCG should be equal to B(2c-2d) |
| 383. | Schedule CG | In schedule CG, SI. No. B2c of LTCG Balance should be equal to B(2aiii2b) |
| 384. | Schedule CG | In schedule CG, SI. No. B3(bv) LTCG Total should be equal to sum of B3(bi+bii+biii+biv) |
| 385. | Schedule CG | In schedule CG, SI. No. B3c of LTCG Balance should be equal to B(3abv) |
| 386. | Schedule CG | In schedule CG, SI. No. B4 bv Total should be equal to sum of B4(bi + bii + biii+biv) |
| 387. | Schedule CG | In schedule CG, SI. No. B4c Balance should be equal to B(4a-bv) |
| 388. | Schedule CG | In Schedule CG, SI. No. B5a LTCG u/s 112A should be equal to total of Col. 14 of Schedule 112A |
| 389. | Schedule CG | In Schedule CG SI.no. B7(a)(ic) should be higher of B7(a)(ia) or B7(a)(ib) |
| 390. | Schedule CG | In "Schedule CG" B7(1)a(iii) Total should be equal to the sum of (ic + ii) |
| 391. | Schedule CG | In schedule CG, SI. No. B7 bv Total should be equal to sum of B7(bi + bii + biii+biv) |
| 392. | Schedule CG | In schedule CG, SI. No. B7 biv Total should be equal to sum of B7(bi + bii + biii+biv) |
| 393. | Schedule CG | In Schedule CG, SI. No. B8a LTCG u/s 112A should be equal to total of Col. 14 of Schedule 115AD(1)(iii) |
| 394. | Schedule CG | In Schedule CG SI.no. B9(a)(ic) should be higher of B9(a)(ia) or B9(a)(ib) |
| 395. | Schedule CG | In schedule CG, SI. No. B9 aiii Total should be equal to sum of B9(a)(ic+ii) |
| 396. | Schedule CG | In schedule CG, SI. No. B9 bv Total should be equal to sum of B9(bi+bii+biii+biv) |
| 397. | Schedule CG | In schedule CG, SI. No. B9c LTCG on share or debenture should be equal to B9(aiii - bv) |
| 398. | Schedule CG | In Schedule CG SI.no. B9e of LTCG should be equal to B(9c-9d) |
| 399. | Schedule CG | In Schedule CG, SI. No. B10 should be equal to B10(aXi + aXii + b + c) |
| 400. | Schedule CG | In "Schedule CG" B11 Pass Through Income in the nature of Long Term Capital Gain should be equal to the sum of (B11a $+B 11 b$ ) |
| 401. | Schedule CG | Schedule CG SI.No. D1e should be equal to sum of $D(1 a+1 b+1 c+1 d$ ) |
| 402. | Schedule CG | In "Schedule CG" in Table E value at field ix should be equal to sum of (iii iii $+\mathrm{iv}+\mathrm{v}+\mathrm{vi}+\mathrm{vii}+\mathrm{viii}$ ) |
| 403. | Schedule CG | In "Schedule CG" $\mathrm{E}(\mathrm{x})$ Total should be equal to the sum of Ei (Capital Loss to be set off) - Eix(Total loss set off) |
| 404. | Schedule CG | Schedule CG SI.No. Ei2 should be equal to sum of SI.No. (A3e+ A4a+ A8ai+A8aii) as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in sl. No A9a \& A9b, which is included therein |
| 405. | Schedule CG | Schedule CG SI.No. Ei3 should be equal to sum of SI.No. (A5e+ A8b)as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in sl. No A9a \& A9b, which is included therein |


| 406. | Schedule CG | Schedule CG SI.No. Ei4 should be equal to sum of SI.No. (A1e+A2c+A4b+A6g+A7+A8c) as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in sl. No A9a \& A9b, which is included therein |
| :---: | :---: | :---: |
| 407. | Schedule CG | In Schedule CG, SI.No. Ei5 should be equal to SI.No. A9b. |
| 408. | Schedule CG | In Schedule CG SI.No. Ei6 should be equal to SI.No. $(B 4 c+B 5 c+B 7 c+B 8 c+B 9 e+B 11 a 1+B 11 a 2)$ as reduced by the amount of LTCG chargeable or not chargeable to tax at special rates specified in sl. No B12a \& B12b, which is included therein |
| 409. | Schedule CG | Schedule CG SI.No. Ei7 should be equal to SI.No. (B1e+ B2e+B3c+ B6+ $B 9 e+B 10 e+B 11+B 11 b)$ as reduced by the amount of LTCG chargeable or not chargeable to tax at special rates specified in sl. No B12a \& B12b , which is included therein |
| 410. | Schedule CG | In Schedule CG, SI.No. Ei8 should be equal SI.No. B12b. |
| 411. | Schedule CG | Schedule CG SI.No. Eii should be equal to sum of SI.No.(A3e+A4a+A8ai+A8aii) as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in sl. No A9a \& A9b, which is included therein |
| 412. | Schedule CG | Schedule CG SI.No. Eiii should be equal to sum of SI.No. (A5e+A8b)as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in sl. No A9a \& A9b, which is included therein |
| 413. | Schedule CG | Schedule CG SI.No. Eiv should be equal to sum of SI.No. $(A 1 e+A 2 c+A 4 b+A 6 g+A 7+A 8 c)$ as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in sl. No A9a \& A9b, which is included therein |
| 414. | Schedule CG | In Schedule CG, SI.No. Ev should be equal to SI.No. A9b. |
| 415. | Schedule CG | Schedule CG SI.No. Evi should be equal to SI.No. $(B 4 c+B 5 c+B 7 c+B 8 c+B 9 e+B 11 a 1+B 11 a 2)$ as reduced by the amount of LTCG chargeable or not chargeable to tax at special rates specified in sl. No B12a \& B12b , which is included therein |
| 416. | Schedule CG | Schedule CG SI.No. Evii should be equal to SI.No. (B1e+ B2e+B3c+ B6+ $B 9 e+B 10 e+B 11 b)$ as reduced by the amount of LTCG chargeable or not chargeable to tax at special rates specified in sl. No B12a \& B12b, which is included therein |
| 417. | Schedule CG | In Schedule CG, SI.No. Eviii should be equal SI.No. B12b. |
| 418. | Schedule CG | Deductions claimed u/s 54D, 54EC, 54G, 54GA in STCG and LTCG should match with amount mentioned in respective section of Table D. |
| 419. | Schedule CG | Schedule CG Col no E9 should be equal to Col no (1-2-3-4-5-6-7-8) |
| 420. | Schedule CG | In schedule CG at table F total of all the quarter of field "Short-term capital gains taxable at the rate of $15 \%$ " should match with field $5(\mathrm{vi})$ of schedule BFLA "Short-term capital gain taxable @ 15\%" |
| 421. | Schedule CG | In schedule CG at table F total of all the quarter of field "Short-term capital gains taxable at the rate of $30 \%$ " should match with field 5(vii) "Short-term capital gain taxable @ 30\%" |
| 422. | Schedule CG | In schedule CG at table F total of all the quarter of field "Short-term capital gains taxable at applicable rates" should match with field 5(viii) of schedule BFLA "Short-term capital gain taxable at applicable rates" |
| 423. | Schedule CG | In schedule CG at table F total of all the quarter of field "Long- term capital gains taxable at the rate of $10 \%$ " should match with field $5(x)$ of schedule BFLA "Long-term capital gain taxable @ 10\%" |
| 424. | Schedule CG | In schedule CG at table F total of all the quarter of field "Long- term capital gains taxable at the rate of $20 \%$ " should match with field $5(x i)$ of schedule BFLA "Long term capital gain taxable @ 20\%" |
| 425. | Schedule CG | In schedule CG at table F total of all the quarter of field "Short-term capital gains taxable at DTAA rates" should match with field 5(ix) of schedule BFLA "Short-term capital gain taxable at special rates in India as per DTAA" |
| 426. | Schedule CG | In schedule CG at table F total of all the quarter of field "Long term capital gains taxable @ DTAA rates" should match with field 5 (xii) of schedule BFLA "Long-term capital gain taxable at special rates in India as per DTAA" |


| 427. | Schedule CG | In Schedule CG, SI. No. A "DTAA table" Applicable Rate should be lower of Col. 6 (Rate as per Treaty) or Col. 9 (Rate as per IT Act) |
| :---: | :---: | :---: |
| 428. | Schedule CG | In Schedule CG, SI. No. B"DTAA" Col. 10 Applicable Rate should be lower of Col. 6 (Rate as per Treaty) or Col. 9 (Rate as per IT Act) |
| 429. | Schedule CG | In Schedule CG ,In case A1(aii) does not exceed 1.10 times A1(ai), value at $A 1$ (aiii) should be equal to $A 1$ (ai), else value at $A 1$ (aiii) should be equal to A1(aii) |
| 430. | Schedule CG | In Schedule CG ,In case B1(aii) does not exceed 1.10 times B1(ai), value at $B 1$ (aiii) should be equal to $B 1$ (ai), or else value at $B 1$ (aiii) should be equal to $B 1$ (aii) |
| 431. | Schedule CG | In Schedule CG SI.no. A6g of STCG should be equal to the sum of $A(6 c+6 d+6 e-6 f)$ |
| 432. | Schedule CG | In Schedule CG, value at sl.no.A2iii should be higher of sl.no.A2i or A2ii |
| 433. | Schedule CG | In Schedule CG, value at sl.no.A2iii should be higher of sl.no.B2i or B2ii |
| 434. | Schedule CG | Schedule CG, Date of sale and Date of purchase is mandatory if either of the field at $B(1)$ (aiii) or $B(1)$ (biia) is more than Zero |
| 435. | Schedule CG | Schedule CG, Date of sale and Date of purchase is mandatory if either of the field at $\mathrm{B}(1)$ (aiii) or $\mathrm{B}(1)$ (biib) is more than Zero |
| 436. | Schedule CG | In Schedule CG, SL. No. C3 Income chargeable under the head "CAPITAL GAINS" should be equal to the sum of "Sum of Capital Gain Incomes" and "Income from transfer of Virtual Digital Assets" |
| 437. | Schedule CG | In Schedule CG, SL. No. C2 Income from transfer of Virtual Digital Assets should be equal to SI. No. B of Schedule VDA |
| 438. | Schedule CG | In Schedule CG, Table F SI. No. 8 the breakup of all the quarters should be equal to the value of 'Income under the head Capital Gain' of schedule SI |
| 439. | Schedule CG | In Schedule CG, Table F SI. No. 8 the breakup of all the quarters should be equal to the value at SI. No. C2 |
| 440. | Schedule CYLA | In schedule CYLA SI. No. 2xvii cannot be more than Rs. 200000 |
| 441. | Schedule CYLA | House property loss claimed at Schedule CYLA" at sl.no.2i should be equal to sl.no "Schedule HP" in case of loss |
| 442. | Schedule CYLA | In Schedule CYLA, value at sl.no.3i should be equal to SL.no. 2vi of Table E of Schedule BP |
| 443. | Schedule CYLA | In Schedule CYLA, value at sl.no.4i should be equal to SL.no. 6 Schedule OS in case of loss |
| 444. | Schedule CYLA | In "Schedule CYLA, value at field xvii "Total loss set-off" of column 2 should be equal to (ii + iii $+\mathrm{iv}+\mathrm{v}+\mathrm{vi}+\mathrm{vii}+\mathrm{viii}+\mathrm{ix}+\mathrm{x}+$ $x i+x i i+x i i i+x i v+x v+x v i$ ) of column 2 to the maximum of Rs. 200000. |
| 445. | Schedule CYLA | In "Schedule CYLA, value at field xvii "Total loss set-off" of column 3 should be equal to (ii $+\mathrm{iij}+\mathrm{iv}+\mathrm{v}+\mathrm{vi}+\mathrm{vii}+\mathrm{viii}+\mathrm{ix}+\mathrm{x}+$ $x i+x i i+x i i i+x i v+x v+x v i)$ of column 3. |
| 446. | Schedule CYLA | In "Schedule CYLA, value at field xvii "Total loss set-off" of column 4 should be equal to (ii + iii + iv $+\mathrm{v}+\mathrm{vi}+\mathrm{vii}+\mathrm{viii}+\mathrm{ix}+\mathrm{x}+$ $x i+x i i+x i i i+x i v+x v+x v i)$ of column 4 |
| 447. | Schedule CYLA | In "Schedule CYLA, value at field (xviii) "Loss remaining after set-off" of column 2 should be equal to 2 ( i$)-2$ ( xvii ). |
| 448. | Schedule CYLA | In "Schedule CYLA, value at field (xviii) "Loss remaining after set-off" of column 3 should be equal to 3 (i) - 3(xvii). |
| 449. | Schedule CYLA | In "Schedule CYLA, value at field (xviii) "Loss remaining after set-off" of column 4 should be equal to 4(i) - 4(xvii). |
| 450. | Schedule CYLA | In Schedule CYLA, Col No. 5 "Current year's Income remaining after set off" should be equal to the output of Col No. 1-2-3-4 |
| 451. | Schedule CYLA | In schedule CYLA, Value in 1iii should be equal to A37 of Schedule BP, Note: only if A37 is + ve. |
| 452. | Schedule CYLA | In Schedule CYLA, Speculative Income should be equal to SL.no. 3ii of Table E of Schedule BP |
| 453. | Schedule CYLA | In Schedule CYLA, Specified business Income should be equal to SL.no. 3iii of Table E of Schedule BP |


| 454. | Schedule CYLA | In Schedule CYLA, Short term capital gain @15\% should be equal to SL.no. 9ii of item E of Schedule CG |
| :---: | :---: | :---: |
| 455. | Schedule CYLA | In Schedule CYLA, Short term capital gain @30\% should be equal to SL.no. 9iii of item E of Schedule CG |
| 456. | Schedule CYLA | In Schedule CYLA, Short term capital gain taxable at applicable rates should be equal to SL.no. 9iv of item E of Schedule CG |
| 457. | Schedule CYLA | In Schedule CYLA Short term capital gain, taxable at special rates in India as per DTAA should be equal to SL.no. 9 v of item E of Schedule CG |
| 458. | Schedule CYLA | In Schedule CYLA, Long term capital gain taxable @10\% should be equal to SL.no. 9vi of item E of Schedule CG |
| 459. | Schedule CYLA | In Schedule CYLA, Long term capital gain taxable @20\% should be equal to SL.no. 9vii of item E of Schedule CG |
| 460. | Schedule CYLA | In Schedule CYLA, Long term capital gain taxable at special rates in India as per DTAA should be equal to SL.no. 9viii of item E of Schedule CG |
| 461. | Schedule CYLA | In Schedule CYLA, Other Source Income at sl.no.1xiv should be equal to SL.no. 6 of Schedule OS |
| 462. | Schedule CYLA | In Schedule CYLA, Profit from owning and maintaining race horses at sl.no.1xv should be equal to SL.no. 8e of Schedule OS |
| 463. | Schedule CYLA | In Schedule CYLA, Income from other sources taxable at special rates in India as per DTAA should be equal to SL.no. 2e of Schedule OS |
| 464. | Schedule DCG | In "Schedule DCG" 1e Total should be equal to the sum of (1a $+1 \mathrm{~b}+$ $1 \mathrm{c}+1 \mathrm{~d}$ ) |
| 465. | Schedule DCG | In "Schedule DCG" 2d Total should be equal to value entered in ( $2 \mathrm{a}+$ $2 b+2 c$ ) |
| 466. | Schedule DCG | In "Schedule DCG" Total at sl.no. 6 should be equal to the sum of $1 \mathrm{e}+$ $2 d+3+4+5$ |
| 467. | Schedule DCG | In "Schedule DCG", value at sl.no.1a Block entitled for depreciation @ 15 per cent should be equal to sl.no. 20i of Schedule DPM |
| 468. | Schedule DCG | In "Schedule DCG", value at sl.no.1b Block entitled for depreciation @ 30 per cent should be equal to sl.no. 20 ii of Schedule DPM |
| 469. | Schedule DCG | In "Schedule DCG", value at sl.no.1c Block entitled for depreciation @ 40 per cent should be equal to sl.no. 20 iii of Schedule DPM |
| 470. | Schedule DCG | In "Schedule DCG" , value at sl.no.1d Block entitled for depreciation @ 45 per cent should be equal to sl.no.20iv of Schedule DPM |
| 471. | Schedule DCG | In "Schedule DCG", value at sl.no.2a Block entitled for depreciation @5 per cent should be equal to sl.no.17ii of Schedule DOA |
| 472. | Schedule DCG | In "Schedule DCG", value at sl.no.2b Block entitled for depreciation @10 per cent should be equal to sl.no.17iii of Schedule DOA |
| 473. | Schedule DCG | In "Schedule DCG", value at sl.no.2c Block entitled for depreciation @40 per cent should be equal to sl.no.17iv of Schedule DOA |
| 474. | Schedule DCG | In "Schedule DCG" Furniture and fittings at sl.no. 3 should be equal to the Schedule DOA-17v |
| 475. | Schedule DCG | In "Schedule DCG" Intangible assets at sl.no. 4 should be equal to Schedule DOA- 17vi |
| 476. | Schedule DCG | In "Schedule DCG" Ships at sl.no. 5 should be equal to Schedule DOA17vii |
| 477. | Schedule DCG | In Schedule CG SI.no. A6e of STCG should be equal to the sl.no. 6 of schedule - DCG |
| 478. | Schedule DEP | Depreciation allowable under section 32(1)(ii) and 32(1)(iia) in Schedule BP should be equal to Point No. 6 of Schedule DEP |
| 479. | Schedule DEP | In "Schedule DEP" 1e Total depreciation on plant and machinery should be equal to the value entered in $(1 a+1 b+1 c+1 d)$ |
| 480. | Schedule DEP | In "Schedule DEP" 2d Total depreciation on building should be equal to the sum of $(2 a+2 b+2 c)$ |
| 481. | Schedule DEP | In "Schedule DEP" 6 Total depreciation should be equal to the sum of $(1 d+2 d+3+4+5)$ |
| 482. | Schedule DEP | In Schedule DEP, value at sl.no.1a "Plant and machinery entitled for depreciation @ 15\%" should be equal to SI.No. 17 i or 18 i of schedule DPM as applicable |


| 483. | Schedule DEP | Schedule DEP, value at sl.no.1b "Plant and machinery entitled for depreciation @ $30 \%$ " should be equal to SI.No. 17 ii or 18 ii of schedule DPM as applicable |
| :---: | :---: | :---: |
| 484. | Schedule DEP | Schedule DEP, value at sl.no.1c "Plant and machinery entitled for depreciation @ 40\%" should be equal to SI.No. 17iii or 18 iiii of schedule DPM as applicable |
| 485. | Schedule DEP | Schedule DEP, value at sl.no.1d "Plant and machinery entitled for depreciation @ 45\%" should be equal to SI.No. 17iv or 18iv of schedule DPM as applicable |
| 486. | Schedule DEP | Schedule DEP, value at sl.no.2a "Building entitled for depreciation @ 5\%" should be equal to SI.No. 14ii or 15ii of schedule DOA as applicable |
| 487. | Schedule DEP | Schedule DEP, value at sl.no.2b "Building entitled for depreciation @ $10 \%$ " should be equal to SI.No. 14 iii or 15 iii of schedule DOA as applicable |
| 488. | Schedule DEP | Schedule DEP, value at sl.no.2c of "Building entitled for depreciation @ $40 \%$ " should be equal to SI.No. 14iv or 15 iv of schedule DOA as applicable |
| 489. | Schedule DEP | Schedule DEP, value at sl.no. 3 "furniture and fittings" should be equal to SI.No. 14 v or 15 v of schedule DOA as applicable |
| 490. | Schedule DEP | Schedule DEP, value at sl.no. 4 "intangible assets" should be equal to SI.No. 14 vi or 15 vi of schedule DOA as applicable |
| 491. | Schedule DEP | Schedule DEP, value at sl.no. 5 "Ships" should be equal to SI.No. 14vii or 15 vii of schedule DOA as applicable |
| 492. | Schedule DOA | Sr. no. 6 in Schedule DOA should be equal to (3+4-5) or zero if result is negative |
| 493. | Schedule DOA | Schedule DOA, SI.No. 9 should be equal to SI.No. $7-8$ or 0 if result is negative |
| 494. | Schedule DOA | In "Schedule DOA" Total depreciation should be equal to the sum of (10 +11) |
| 495. | Schedule DOA | In "Schedule DOA" 14 Net aggregate depreciation should be equal to the sum of $(12-13)$ or " 0 " if result is negative |
| 496. | Schedule DOA | Sr.no 18 in Schedule DOA should be equal to Sr.no 6+9-12 or zero if result is negative |
| 497. | Schedule DOA | Schedule DOA, Value of depreciation at SI.No. 10 is not matching as per the depreciation rates mentioned in SI.No. 2 |
| 498. | Schedule DOA | Schedule DOA, Value of depreciation at SI.No. 11 is not matching as per the depreciation rates mentioned in SI.No. 2 at half rates |
| 499. | Schedule DPM | In "Schedule DPM" value at Sr. no. 6 in Schedule DPM should be equal to $(3+4-5)$ Or zero if result is negative |
| 500. | Schedule DPM | Schedule DPM, SI.No. 9 should be equal to value of SI.No. 7-8 or 0 if result is negative. |
| 501. | Schedule DPM | In "Schedule DPM" Total depreciation at sl.no. 15 should be equal to the sum of $(10+11+12+13+14)$ |
| 502. | Schedule DPM | In "Schedule DPM" 17 Net aggregate depreciation should be equal to the sum of $(15-16)$ or " 0 " if result is negative |
| 503. | Schedule DPM | Additional depreciation at sl.no.12, 13 and 14 cannot be claimed by the asseesse opting for 115BAD taxation |
| 504. | Schedule DPM | Depreciation @45\% in Schedule DPM cannot be claimed by asseesse opting for 115BAD |
| 505. | Schedule DPM | Sr.no 21 in Schedule DPM should be equal to Sr.no 6+9-15 and if the sum is negative then the value shall be 0 |
| 506. | Schedule DPM | Schedule DPM, Value of depreciation at SI.No. 10 is not matching as per the depreciation rates mentioned in SI.No. 2 |
| 507. | Schedule DPM | Schedule DPM, Value of depreciation at SI.No. 11 is not matching as per the depreciation rates mentioned in SI.No. 2 at half rates |
| 508. | Schedule EI | In Schedule EI, sl.no. 5 should be equal to amount in sl.no.1(iv)(a+b+c) of Schedule PTI |
| 509. | Schedule EI | In "Schedule EI, Value at '6' "Total" should be equal to the value of (1 $+2+3+4+5)$ |
| 510. | Schedule EI | In "Schedule EI, Value at '2v' "Net Agricultural income for the year" should be equal to the value of $2(\mathrm{i}-\mathrm{ii}-\mathrm{iii}+\mathrm{iv})$ |


| 511. | Schedule EI | In "Schedule EI, value at SI.no '2iv' "Agricultural income portion relating to Rule $7,7 \mathrm{~A}, 7 \mathrm{~B}(1), 7 \mathrm{~B}(1 \mathrm{~A})$ and 8 " should be equal to " SI . No. 38 of Sch. BP" |
| :---: | :---: | :---: |
| 512. | Schedule EI | In "Schedule EI" in total of Other exempt income at sl.no.3, should be equal to value entered in individual columns. |
| 513. | Schedule EI | If agricultural income in Schedule EI at sl.no.2(v) > 500000 then details of land should be provided in table at sl.no.2vi |
| 514. | Schedule ESR | In "Schedule ESR", value in col (4) should be equal to the sum of value at col (3)-(2) of schedule ESR if Col $3>=\mathrm{Col} 2$ |
| 515. | Schedule ESR | In "Schedule ESR" Total should be equal to the sum of value entered in $(i+i i+i i i+i v+v+v i+v i i+v i i i+i x)$ |
| 516. | Schedule ESR | In Schedule ESR, value entered at SI. No. 3i-35(1)(i), should be equal to SI. No. 2i - 35(1)(i) |
| 517. | Schedule ESR | In Schedule ESR, value entered at SI. No. 3ii - 35(1)(ii), should be equal to one and one half times of SI. No. 2ii - 35(1)(ii) |
| 518. | Schedule ESR | In Schedule ESR, value entered at SI. No. 3iii - 35(1)(iia), should be equal to SI. No. 2iii - 35(1)(iia) |
| 519. | Schedule ESR | In Schedule ESR, value entered at SI. No. 3iv - 35(1)(iii), should be equal to SI. No. 2iv - 35(1)(iii) |
| 520. | Schedule ESR | In Schedule ESR, value entered at SI. No. 3v-35(1)(iv), should be equal to SI. No. 2v-35(1)(iv) |
| 521. | Schedule ESR | In Schedule ESR, value entered at SI. No. 3vi - 35(2AA), should be equal to one and one half times of SI . No. $2 \mathrm{vi}-35(2 \mathrm{AA})$ |
| 522 | Schedule ESR | In Schedule ESR, value entered at SI. No. 3vii - 35(2AB), should be equal to one and one half times of SI. No. 2vii - 35(2AB) |
| 523. | Schedule ESR | In Schedule ESR, value entered at SI. No. 3viii - 35(CCC), should be equal to SI. No. 2viii - 35(CCC) |
| 524. | Schedule ESR | In Schedule ESR, value entered at SI. No. 3ix - 35(CCD), should be equal to SI. No. 2ix - 35(CCD) |
| 525. | Schedule FSI | In schedule FSI, Tax relief available (Column e) should be lower of tax paid outside India (column c) or Tax payable on such income under normal provisions in India (Column d) |
| 526. | Schedule FSI | Schedule FSI is not applicable for non residents |
| 527. | Schedule FSI | In Schedule FSI, Total should be equal to sum of SI. No. (i+ii+iii+iv) for Column d, cb and e |
| 528. | Schedule FSI | Income against house property shown in schedule FSI should be minimum amount of income shown in SI.no $1 \mathrm{k}+3$ under income under the head house property |
| 529. | Schedule FSI | Income against Business or profession shown in schedule FSI should be minimum income shown in (SI.no.D of Trading Account + Positive values of SI.no. 13 of schedule Profit and loss) |
| 530. | Schedule FSI | Income against Capital gains shown in schedule FSI cannot be less than income shown under the head under capital gains |
| 531. | Schedule FSI | Income against other sources shown in schedule FSI cannot be less than income shown under the head under the head other sources |
| 532. | Schedule GST | In schedule GST if GSTIN No(s). is filled then "Annual value of outward supplies as per the GST return(s) filed" is mandatory. |
| 533. | Schedule GST | In schedule GST if "Annual value of outward supplies as per the GST return(s) filed" is filled then "GSTIN No(s)." is mandatory. |
| 534. | Schedule HP | Schedule HP - Value at field " 1 g " should be equals to $30 \%$ of Annual value at "1f " in schedule HP. |
| 535. | Schedule HP | In case of co-owned house property. assessee' s share and co-owner(s) share should be equal to $100 \%$. |
| 536. | Schedule HP | In case property is co-owned, annual value of the property owned should be equal to own percentage share *annual value. |
| 537. | Schedule HP | Assessee cannot claim interest on borrowed capital if assessee' s share of co-owned property is zero. |
| 538. | Schedule HP | If gross rent received/ receivable/ lettable value is zero or null then assessee cannot claim municipal tax |
| 539. | Schedule HP | When "House Property" is "Self-occupied", Interest payable on borrowed capital cannot be more than 2 lakhs. |


| 540. | Schedule HP | Total of House property should match with total of individual values |
| :---: | :---: | :---: |
| 541. | Schedule HP | If type of property is let-out or deemed let out then Gross rent received/ receivable/ lettable value cannot be zero or null |
| 542. | Schedule HP | In "Schedule HP" Annual Value of 1(e) should be equal to the sum of (1a-1d) |
| 543. | Schedule HP | In Schedule HP, SI.no 1d Total should be output of SL.no (1b+1c) |
| 544. | Schedule HP | In "Schedule HP" 1(i) total should be equal to the sum of (1g + 1h) |
| 545. | Schedule HP | In "Schedule HP" in $1(\mathrm{k})$ of Income form HP should be equal to (1f -1 i +1 j ) |
| 546. | Schedule HP | In Schedule HP, SI.no 3 Pass through income should be equal to the amount of net income/ loss of HP mentioned in Schedule PTI |
| 547. | Schedule HP | In Schedule HP, more than two house cannot be selected as self occupied and <br> annual lettable value cannot be zero or null for more than two house and interest on borrowed capital cannot be claimed as deduction for more than two properties |
| 548. | Schedule HP | In Schedule HP, Co owners PAN cannot be same as PAN of asseesse in Part A General |
| 549. | Schedule ICDS | In "Schedule ICDS", value at field in 'XI(a) ' Total effect of ICDS adjustments on profit" should be equal to sum of (I + II + III + IV + V $+\mathrm{VI}+\mathrm{VII}+\mathrm{VIII}+\mathrm{IX}+\mathrm{X}$ ) (if positive) |
| 550. | Schedule ICDS | In "Schedule ICDS", value at field in 'XI(b) ' Total effect of ICDS adjustments on profit" should be equal to sum of (I + II + III + IV + V $+\mathrm{VI}+\mathrm{VII}+\mathrm{VIII}+\mathrm{IX}+\mathrm{X}$ ) (if negative) |
| 551. | Schedule IF | In "Schedule IF" the Total of col "Amount of share in the profit" should be equal to sum of value entered in individual columns. |
| 552. | Schedule IT | In "Schedule IT" Total of all rows of Column 5 "Amount" should be equal to "Total" Field. |
| 553. | Schedule OS | In "Schedule OS" in (1) of Gross income chargeable to tax at normal applicable rates should be equal to the sum of $(1 a+1 b+1 c+1 d+$ 1e) |
| 554. | Schedule OS | In "Schedule OS" 3d should be equal to 3a + 3b+3c |
| 555. | Schedule OS | If in Schedule OS, SI.no 1c is equal to zero or null then SI.no. 3b Depreciation deduction is greater than zero or null |
| 556. | Schedule OS | In "Schedule OS" 7 Income from other sources (other than from owning and maintaining race horses) should be equal to the sum of $(2+6)$ |
| 557. | Schedule OS | In Schedule OS, SI.no 8e Balance should be equal to sum of sl.no 8a$8 b+8 c+8 d$ |
| 558. | Schedule OS | In "Schedule OS" in 9 "Income from other sources" should be equal to the sum of $7+8 \mathrm{e}$ |
| 559. | Schedule OS | In "Schedule OS" amount of "Pass through income in the nature of income from other sources chargeable at special rates " should be equal to the sum of individual values entered in amount col. |
| 560. | Schedule OS | In "Schedule OS" in value at field 1(d) should be equal to sum of (di + dii + diii + div + dv) |
| 561. | Schedule OS | Taxpayer is a non-resident and showing income under section 115BBF |
| 562. | Schedule OS | In Schedule OS - column 3 of table 2e, the sum of all the dropdown value of Col 2 Amount of income of 1ai should not exceed the field 1ai "Dividend income" |
| 563. | Schedule OS | In Schedule OS - column 3 of table 2e, the sum of dropdown value of Col 2 Amount of income of 1 b should not exceed the field 1 b "Interest, Gross" |
| 564. | Schedule OS | In Schedule OS - column 3 of table 2e, the sum of dropdown value of Col 2 Amount of Income of 1c should not exceed the field 1c "Rental income from machinery, plants, buildings, etc., Gross" |
| 565. | Schedule OS | In Schedule OS - column 3 of table 2e, the sum of dropdown value of Col 2 Amount of income of 1d should not exceed the field 1d "Income of the nature referred to in section $56(2)(x)$ which is chargeable to tax " |


| 566. | Schedule OS | In Schedule OS - column 3 of table 2e, the sum of dropdown value of Col 2 Amount of Income of 2 a should not exceed the field 2 a "Winnings from lotteries, crossword puzzles etc. chargeable u/s 115BB" |
| :---: | :---: | :---: |
| 567. | Schedule OS | In Schedule OS - column 3 of table 2e, the sum of dropdown value of Col 2 Amount of Income of 2c should not exceed the field 2c "Any other income chargeable at special rate" above |
| 568. | Schedule OS | In Schedule OS - column 3 of table 2e, the sum of dropdown value of Col 2 Amount of Income of 2d should not exceed the field 2d "Pass through income in the nature of income from other sources chargeable at special rates" above |
| 569. | Schedule OS | In schedule OS field 6 "Net Income from other sources chargeable at normal applicable rates " should equal to ( $1-3+4+5$-DTAA related to 1) i.e "Gross income chargeable to tax at normal applicable rates (1a $+1 b+1 c+1 d+1 e)-$ Deductions under section $57+$ Amounts not deductible u/s $58+$ Profits chargeable to tax u/s 59 - DTAA related to 1 in table f ". |
| 570. | Schedule OS | In "Schedule OS" in 2e "Applicable rate at col 10" should be lower of col Rate as per Treaty or Rate as per I.T. Act |
| 571. | Schedule OS | In Schedule OS - Sum of $2 a+2 b+2 c+2 d+2 e$ elements related to SI. No. 1 should be equal to SL.no. 2 |
| 572. | Schedule OS | In Schedule OS, SI. No. 1b should be equal to sum of (bi+bii+biii+biv+bv) |
| 573. | Schedule OS | In Schedule OS, SI. No. 10, quarterly break up of "Income by way of winnings from lotteries $u / s$ 115BB" should be equal to SI. No. 1 "Winnings from lotteries, crossword puzzles etc. chargeable u/s 115BB" |
| 574. | Schedule OS | In Schedule OS, deduction at sl.no.3c cannot be claimed only if Dividend is declared in sl.no.1a of Schedule OS |
| 575. | Schedule OS | In Schedule OS, amount at system calculated value at sl.no 3c cannot be more than $20 \%$ of 1 a. |
| 576. | Schedule OS | In Schedule OS, SI.no 2c Income from other sources chargeable at special rates should be equal to sum of all the drop downs |
| 577. | Schedule OS | In Schedule OS, sl.no.1a should be equal to 1a(i) + 1a(ii) |
| 578. | Schedule OS | In Schedule OS, SI. No. 10, quarterly break up of ""Dividend Income u/s 115A(1)(a)(i) @ 20\% (Including PTI Income)"" should be equal to SI. No. 2c and 2d of Schedule OS |
| 579. | Schedule OS | In Schedule OS, SI. No. 10, quarterly break up of "Dividend Income u/s 115AC @ 10\% (Including PTI Income)" should be equal to SI. No. 2c and 2d of Schedule OS |
| 580. | Schedule OS | In Schedule OS, SI. No. 10, quarterly break up of "Dividend Income (other than units referred to in section 115AB) received by a FII u/s $115 \mathrm{AD}(1)(\mathrm{i}) @ 20 \%$ (Including PTI Income) " should be equal to SI . No. 2c and 2d of Schedule OS |
| 581. | Schedule OS | In Schedule OS, SI. No. 10, quarterly break up of "Dividend Income (other than units referred to in section 115AB) received by a specified fund u/s 115AD(1)(i) @ 10\% (Including PTI Income) " should be equal to SI. No. 2c and 2d of Schedule OS |
| 582. | Schedule OS | In Schedule OS, SI. No. 2b Income chargeable u/s 115BBE should be equal to sum of SI. No. bi + bii + biii + biv+ bv + bvi |
| 583. | Schedule PTI | In Schedule PTI, Col. 9 should be equal to Col. 7-8 |
| 584. | Schedule PTI | In Schedule PTI, SI. No. iia Short Term should be equal to sum of ai+aii |
| 585. | Schedule PTI | In Schedule PTI, SI. No. iib Long Term should be equal to sum of bi+bii |
| 586. | Schedule PTI | In Schedule PTI, SI. No. iii Other Sources should be equal to sum of a+b |
| 587. | Schedule PTI | In Schedule PTI, SI. No. iv Income claimed to be exempt should be equal to sum of $a+b+c$ |
| 588. | Schedule RA | Schedule RA, total donation should be equal to donation in cash + donation in other mode |
| 589. | Schedule RA | Schedule RA, total donation in cash should be equal to the bifurcation of donation in cash |
| 590. | Schedule RA | Schedule RA, total donation in other mode should be equal to the bifurcation of donation in other than cash |


| 591. | Schedule RA | Schedule RA, Total donation should be equal to bifurcation of total donation |
| :---: | :---: | :---: |
| 592. | Schedule SI | In "PART B- TTI", value at SI.no '2b' should be equal to the value at field "total" of col. (ii) "Tax thereon(ii)" of Schedule-SI" |
| 593. | Schedule SI | Income offered in 2c of schedule OS should match with the income offered under corresponding section in schedule SI subject to DTAA |
| 594. | Schedule SI | Income offered in 2d of schedule OS should match with the income offered under corresponding section in schedule SI subject to DTAA |
| 595. | Schedule SI | Value at sl.no.2a 115BB in schedule OS should match with corresponding income offered in schedule SI subject to DTAA |
| 596. | Schedule SI | In schedule SI,115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D) should match with corresponding income offered in sl. No 2b of schedule OS |
| 597. | Schedule SI | In schedule SI, Amount of special income u/s 115BBF under head business or profession, offered in schedule SI should match with amount offered in SI.No. 3d of schedule BP |
| 598. | Schedule SI | In schedule SI, income at "115BBG should match with amount of income offered in SI.No. 3e of schedule BP |
| 599. | Schedule SI | In schedule SI, Income from other sources chargeable at special rates in India as per DTAA should match with corresponding income offered in sl. No 2e of schedule OS |
| 600. | Schedule SI | Tax amount at column (ii) should be equal to taxable income multiply by special rate mentioned against that column except excluding OS DTAA, ,112A , PTI-112A or section 115AD(1)(iii)-Proviso (LTCG on sale of shares or units on which STT is paid , STCG -DTAA, LTCG- DTAA fields |
| 601. | Schedule SI | In Schedule SI tax computed in column (ii) cannot be null if income in column (i) is greater than zero |
| 602. | Schedule SI | Sum of income u/s 111A, u/s 115AD(1)(ii)- Proviso \& Pass Through Income in the nature of Short Term Capital Gain chargeable @ $15 \%$ in schedule SI should be equal to corresponding income in SI.No. 5vi of schedule BFLA |
| 603. | Schedule SI | Sum of income u/s 115AD (STCG for FIIs on securities where STT not paid) \& Pass Through Income in the nature of Short Term Capital Gain chargeable @ $30 \%$ in Schedule SI should be equal to corresponding income SI.No. 5vii of schedule BFLA |
| 604. | Schedule SI | Sum of income u/s 112 (LTCG on others) \& Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20\% in column (i) of Schedule SI should be equal to corresponding income in SI.No. 5xi of schedule BFLA |
| 605. | Schedule SI | Sum of income u/s <br> (i)112 proviso (LTCG on listed securities/ units without indexation), <br> (ii)112(1)(c)(iii) (LTCG for non-resident on unlisted securities), <br> (iii)112A (LTCG on sale of shares on which STT is paid), <br> (iv) $115 \mathrm{AB}(1)(\mathrm{b})$ (LTCG for non-resident on units referred in section115AB), <br> (v)115AC(1)(c) (LTCG for non-resident on bonds/GDR), <br> (vi)115AD(1)(b)(iii)-LTCG by FII, <br> (vii)115AD(b)(iii)-Proviso (LTCG on sale of units on which STT is paid), <br> (viii)Pass Through Income in the nature of Long Term Capital Gain chargeable @ $10 \%-\mathrm{u} / \mathrm{s} 112 \mathrm{~A}$, <br> (ix)Pass Through Income in the nature of Long Term Capital Gain chargeable @ $10 \%-\mathrm{u} / \mathrm{s}$ other than 112A in schedule SI should be equal to SI. No. $5 x$ schedule BFLA |
| 606. | Schedule SI | Total of Income (i) of schedule SI should match with sum of individual line items |
| 607. | Schedule SI | Total of all tax on special incomes at "Tax Thereon" (ii) should match with sum of individual line items |
| 608. | Schedule SI | STCG chargeable at special rates in India as per DTAA should be equal to sl.no. 5 ix in schedule BFLA |
| 609. | Schedule SI | LTCG chargeable at special rates in India as per DTAA should be equal to sl.no.5xii in schedule BFLA |


| 610. | Schedule SI | In schedule SI, Amount of special income u/s 115BBH ( Income from transfer of virtal digital asset)-Income under head business or profession, offered in schedule SI should match with amount offered in sl no 3f of schedule BP |
| :---: | :---: | :---: |
| 611. | Schedule SI | Value in the field ""Income u/s 115BBC-Anonymous Donations" should not be more than zero in Schedule SI |
| 612. | Schedule TCS | In Schedule TCS, "The Amount of TCS claimed this year" cannot be more than "Tax collected". |
| 613. | Schedule TCS | In Schedule TCS total of col 7(i) "Claimed in own hands" should be equal to sum of individual values |
| 614. | Schedule TCS | If Col $5 \&$ Col 6 (i) of Schedule TCS are filled in the same row. Note: If both the field are more than zero in the same row, then it should block the json. |
| 615. | Schedule TCS | If in Schedule TCS, SI. No. 7(i) \& 7(ii) "TCS Claimed" is more than SI. No. (5+6(i)+6(ii)) "TCS brought forward, TCS collected in own hands \& TCS collected in hands of any other person respectively" |
| 616. | Schedule TCS | In Schedule TCS, If TCS in Col 6(ii) is more than 0 and Col 3 is 0 or Null <br> Note 1: above condition will be applicable only if credit relating to other person is selected from "TCS credit relating to self /other person as per rule $37 i(1)$ ]" <br> Note 2: If credit relating to self is selected from "TCS credit relating to self /other person as per rule $37 i(1)]$ " then below condition will be applicable <br> In Schedule TCS, If TCS in Col 7(ii) is more than 0 and Col 7(ii) (PAN of other person) is 0 or Null |
| 617. | Schedule TCS | In schedule TCS, any column is filled but applicable dropdown in Column 2(i), 'TCS credit relating to' is not selected |
| 618. | Schedule TCS | In schedule TCS, any column is filled but Tax deduction and Tax collection account no. of the collector is not provided |
| 619. | Schedule TCS | In Schedule TCS, Column 8 is not equal to column $5+6$ (i) +6 (ii) - 7(i) - 7(ii) |
| 620. | Schedule TDS | In Schedule TDS 1, "Amount of TDS claimed" is more than "Tax deducted". |
| 621. | Schedule TDS | In Schedule TDS 2 The Amount of TDS claimed " is more than "Tax deducted". |
| 622. | Schedule TDS | In Schedule TDS 1 / TDS 2 / TCS, year of tax deduction should be selected if brought forward TDS/TCS is provided |
| 623. | Schedule TDS | In "Schedule TDS 1", Total of all rows of Column 9 "Claimed in Own hands" Should be equal to "Total" Field. |
| 624. | Schedule TDS | In "Schedule TDS 2", Total of all rows of Column 9 "Claimed in Own hands" Should be equal to "Total" Field. |
| 625. | Schedule TDS | If TDS is claimed then corresponding receipts/income should be offered for taxation. |
| 626. | Schedule TDS | In "Schedule TDS 1" and In "Schedule TDS 2", details of "Unclaimed TDS brought forward" and "details of TDS of current FY" should be provided in different rows in Sch TDS 1 and in TDS 2" |
| 627. | Schedule TDS | In Schedule TDS 1, TDS credit claimed this year in col. No. 9 cannot be more than Gross amount disclosed in col.no. 11 except for 194 N |
| 628. | Schedule TDS | In schedule "TDS -1", TDS is claimed in column 9 then "Gross Amount (Col 11)" and "Head of Income (Col 12)" should be mandatorily filled except for 194 N . |
| 629. | Schedule TDS | In schedule "TDS 2", TDS is claimed in column 9 then "Gross Amount (Col 11)" and "Head of Income (Col 12)" should be mandatorily filled. |
| 630. | Schedule TDS | In Schedule TDS 1 or TDS-2 , if TDS credit relating to other person is selected then PAN of other person is mandatory |
| 631. | Schedule TDS | In Schedule TDS 1 and TDS 2, if TDS credit relating to other person is selected then TAN of the Deductor/ PAN of Tenant/ Buyer should be filled |


| 632. | Schedule TDS | In Schedule TDS, column 13, 'TDS credit being carried forward' should be equal to column $6+7+8-9-10$ |
| :---: | :---: | :---: |
| 633. | Schedule TDS | In Schedule TDS, applicable dropdown in column 2 should be selected |
| 634. | Schedule TPSA | In Schedule TPSA, Income tax payable at sl.no.2a should be $18 \%$ of amount of primary adjustment sl.no. 1 |
| 635. | Schedule TPSA | In Schedule TPSA, Surcharge should be 12\% of amount of Additional income tax payable |
| 636. | Schedule TPSA | In Schedule TPSA, Health \& Education cess should be 4\% of amount of (Additional income tax payable+ Surcharge ) |
| 637. | Schedule TPSA | In Schedule TPSA, Sr. No. 2d should be equal to sum of ( $2 \mathrm{a}+2 \mathrm{~b}+2 \mathrm{c}$ ) |
| 638. | Schedule TPSA | In Schedule TPSA, Sr. No. 3 is should be equal to sum of Tax amount deposited |
| 639. | Schedule TPSA | In Schedule TPSA, Sr. No. 4 should be equal to (2d-3) |
| 640. | Schedule TPSA | In schedule TPSA, Date at which tax is deposit cannot be after System Date |
| 641. | Schedule TR | In "Schedule TR", value at SI.no. 2 "Total Tax relief available in respect of country where DTAA is applicable" should be equal to "Total of values at column 1(d)" where section is selected as "90"/"90A" at 'Column 1(e)' |
| 642. | Schedule TR | In "Schedule TR", value at SI.no. 3 "Total Tax relief available in respect of country where DTAA is not applicable" should be equal to "Total of values at column 1(d)" where section is selected as "91" at 'Column 1(e)' |
| 643. | Schedule TR | In schedule TR, SI.No. $2+3$ should be equal to total of column 1d |
| 644. | Schedule TR | Schedule TR is not applicable for non resident |
| 645. | Schedule TR | In Schedule TR, Col c Total taxes paid outside India is not equal to total of Col. C of Schedule FSI in respect of each country |
| 646. | Schedule TR | In Schedule TR, Col d Total tax relief available should be equal to total of Col. e of Schedule FSI in respect of each country |
| 647. | Schedule UD | In schedule UD, value at sl. No. 3a should be "0" if the asseesse opted for 115BAD taxation |
| 648. | Schedule UD | In Schedule UD, value at sl.no. 4 should not be more than sl.no. 3sl.no.3a |
| 649. | Schedule UD | In Schedule UD, value at sl.no. 5 should be equal to sl.no. 3- sl.no.3a-4 in all the rows |
| 650. | Schedule UD | In Schedule UD, value at sl.no.8 should be equal to sl.no. 6-SI. No. 7 |
| 651. | Schedule UD | In Schedule UD, sum of individual row should match with value at total fields for all columns i.e. column 3 to 8 |
| 652. | Schedule UD | In Schedule UD, value at SI. No. 5 for current assessment year should not exceed the value mentioned at SI. No. 12iii of Schedule BP |
| 653. | Schedule VI A | Value claimed in 80-IA field in Schedule VI A at SI.No. 2d cannot be higher than the value in Schedule 80-IA at SI No.c. |
| 654. | Schedule VI A | Deduction u/s 80-IA claimed in "Schedule VI-A" at sl.no.2d but "Schedule 80-IA" is not filled! |
| 655. | Schedule VI A | Value claimed in 80-IB field in Schedule VI A cannot be higher than the value in Schedule 80-IB. |
| 656. | Schedule VI A | Deduction under section 80-IB is claimed in "Schedule VI-A" but "Schedule 80-IB" is not filled! |
| 657. | Schedule VI A | Value claimed in 80-IC or 80IE field in Schedule VI-A cannot be higher than the value in Schedule 80-IC or 80IE. |
| 658. | Schedule VI A | Deduction under section 80-IC/IE claimed in "Schedule VI-A" but "Schedule 80-IC/IE" is not filled! |
| 659. | Schedule VI A | In Schedule VIA SI.No. 3 should be equal to total of SI.No. $1 \& 2$ subject to sl.no. 9 - sl.no. 10 of Part BTI |
| 660. | Schedule VI A | In Schedule VIA SI.No. 1"Total Deduction under Part B (a + b + c)" should be equal to sum of SI.No. a" 80G" + sl. No. b" section 80GGA" + sl. No c " section 80GGC" subject to sl.no.9-sl.no. 10 of Part BTI |
| 661. | Schedule VI A | Deduction u/s 80-IAC can be claimed by only LLP. |
| 662. | Schedule VI A | 80P can be claimed only by assessee <br> being "Primary Agricultural Credit Society/ Primary Co-operative <br> Agricultural <br> Other co-operative Society" Rural |


| 663. | Schedule VI A | Deduction u/s 80GGA will be allowed only to asseesse having no business income |
| :---: | :---: | :---: |
| 664. | Schedule VI A | Deduction u/s 80IA in SI.no.2d cannot be more than non speculative and non specified business income and non presumptive income in Schedule VIA |
| 665. | Schedule VI A | In Schedule VIA SI.No. 2"Part C - Deduction in respect of certain incomes" should be equal to total of SI.No. e "section 80-IA " to sl. No o "section 80P" |
| 666. | Schedule VI A | Deduction u/s 80JJAA, 80IAB , 80IBA, 80JJA, 80IAC cannot be more than non speculative and non specified business income and non presumptive income in Schedule VIA |
| 667. | Schedule VI A | Deduction u/s 80GGC will not be allowed for status "Local Authority" and "AJP" |
| 668. | Schedule VI A | In Schedule VIA, both 80LA(1) and 80LA(1A) cannot be claimed together |
| 669. | Schedule VI A | In Sch VIA 80LA(1A) can be claimed only if in Part A General, "Whether any unit of assessee is located in an International Financial Services Centre and derives income solely in convertible foreign exchange? " is selected as "Yes" |
| 670. | Schedule VI A | In Sch VIA 80LA(1) can be claimed only if in Part A General, "Whether any unit of assessee is located in an International Financial Services Centre and derives income solely in convertible foreign exchange? " is selected as "No" |
| 671. | Verification | "Name" of the asseesse in Part A General should match with the "Name" as per the PAN database. |
| 672. | Verification | If the original return is filed under section 142(1) then tax payer cannot file revised return |
| 673. | Verification | Return is being filed by Representative Assessee, but the PAN quoted in return is not same as the PAN who is trying to upload the return |
| 674. | Verification | Return u/s 139(1)/139(4)/139(5)/142(1) cannot be filed if assessment $\mathrm{u} / \mathrm{s} 143(3)$ or 144 is completed |
| 675. | Verification | Once a proceeding is initiated u/s 148, the original return filed u/s 139 cannot be revised |
| 676. | Verification | IFSC under "Bank Details" should match with the RBI database (Primary Bank Account) \& IFSC under "Bank Details" |
| 677. | Schedule VDA | In Schedule VDA, value at SI. No. 7 should be equal to SI. No. 6 - SI. No. 5 |
| 678. | Schedule VDA | In Schedule VDA, value at SI. No. A 'Total (Sum of all Positive Incomes of Business Income in Col. 7) should be equal to sum of col. 7 if head of income is selected as Business income in col. 4 |
| 679. | Schedule VDA | In Schedule VDA, value at SI. No. B 'Total (Sum of all Positive Incomes of Capital Gain in Col. 7) should be equal to sum of col. 7 if head of income is selected as Capital Gain in col. 4 |

### 1.2 Category B:

Table 3: Category B Rule

| Sl.no | Scenarios |
| :---: | :--- |
| 1. | In Schedule OS, SI. No. 10 the quarterly break up of Dividend Income should be equal to <br> amount in sl.no.1a(i) i.e, normal dividend - DTAA for Dividend subject to TRC -Adj Expenditure <br> $\mathrm{u} / \mathrm{s} 57(\mathrm{i})$ |
| 2. | Adj Expenditure u/s 57(i) $=$ Max(0, exp u/s 57(1) at sl.no.3c - Deemed dividend u/s 2(22e) at <br> sl.no.1a(ii) ) |
| Assessees Liable to audit u/s 44AB need to file Form 3CA-3CD / Form 3CB-3CD |  |


| 3. | If Income under business and profession is claimed then gross receipts are required to be mentioned in and loss account OR Profit shown should be at least $6 \% / 8 \%$ of gross receipts if details of maintenance of the books of accounts and audit report u/s 44AB in Part A-General are not provided |
| :---: | :---: |
| 4. | Income under business is declared less than $6 \%$ of gross receipts without getting Books of accounts audited |
| 5. | Income under profession is declared less than $50 \%$ of gross receipts without getting Books of accounts audited |
| 6. | Income details and tax computation have not been disclosed left blank or zero by taxpayer in ITR but details regarding taxes paid have been provided disclosed. |
| 7. | Income chargeable to tax at special rate has been shown only in Sch. Part-B -TI, without giving the details of the same in the relevant schedules i.e, Schedule CG and Schedule OS |
| 8. | As per Rule 37BA of the Income Tax Rules, 1962, read with Section 199 of the Income Tax Act, 1961, credit of tax deducted at source shall be given for the assessment year for which such income is assessable. Thus, please ensure that the schedules contain the details of the receipts and are not left blank. Further, ensure that all the receipts / income on which credit is claimed as per 26AS are appearing in the return. |
| 9. | If benefit of new tax regime (115BAD) has been provided in last year, taxpayer cannot select "No" as drop down for "Have you opted for new tax regime u/s 115BAD in earlier year within due date?" |
| 10. | If benefit of new tax regime (115BAD) has not been provided in last year and If option "Yes" is selected for "Have you opted for new tax regime u/s 115BAD in earlier year within due date ?" |
| 11. | Assessees' are required to fill in No books of accounts in Balance sheet and P\&L if "whether you have maintained the accounts as per section 44AA" is selected as "No" |

### 1.3 Category D:

Table 4: Category D Rule

| Sl.no | Scenarios |
| :---: | :---: |
| 1 | Assessee liable for Audit u/s 44DA is required to file Form 3CE |
| 2 | Assessee having capital gain under slump sale is required to file Form 3CEA |
| 3 | Assessee liable for Audit u/s 92E is required to file Form 3CEB |
| 4 | Assessee liable to pay AMT u/s 115JC is required to file Form 29C |
| 5 | Income from 'Profits and Gains from Business or Profession" is greater than 2.5 lakhs in SI.no. D of Schedule BP, then Manufacturing A/c or Trading Account or P\&L account and Balance sheet should be filled |
| 6 | In Part BTI, value at sl.no.11b can be claimed if the Original return is filed on or before the due date specified u/s 139(1) |
| 7 | Assessee claiming deduction u/s 10AA is required to file ITR within due date |
| 8 | Assessee claiming relief u/s $90 \& 91$ is required to file form 67 |
| 9 | Surcharge on AMT can be claimed only if AMT income at sl.no. 3 in Schedule AMT is $>1 \mathrm{Cr}$ or 50L as the case may be |
| 10 | Deduction u/s 10AA is claimed in the Income Tax Return only if Form 56F is filed |


| 11 | If net tax liability is as per AMT (i.e., SI.No.3 = SI.No.1d), then Form 29C is required to be <br> filed. |
| :---: | :--- |
| 12 | Assessee having agriculture income disclosed at sl.no.38a to 38e is required to file Form 3AC |
| 13 | Schedule DOA, value at sl.no.17 should be equal to "(5+8-3-4-7-16)" |
| 14 | Schedule DPM, value at sl.no.20 should be equal to "5 + 8-4-7-19". |
| 15 | Income under section 115BBF can be declared only if return is filed within due date |
| 16 | Assessee showed income under section 115BBF without furnishing of Form 3CFA for the AY <br> 2023-24 or Form 3CFA is not filed within the due date |
| 17 | In Schedule OS, Interest expenditure u/s 57(1) at SI.No.3c should not be more than 20\% of <br> dividend income included in Total Income without considering this expense |
| 18 | In Schedule VI-A, deduction u/s 80LA or 80LA (1) will be allowed only if Form 10CCF is filed <br> 19Deduction u/s 80-I(7) or u/s 80-IA(7) or 80IAB or 80IAC or u/s 80-IB or u/s. 80 IC/80IE can <br> be claimed only if Form 10CCB filed within due date |
| 20 | Form 10DA is required to be filed to claim the deduction u/s 80JJAA for PY 2021-22 <br> 21In Schedule EI at SI. No. 3a, if amount mentioned for section 10(23FF) is more than zero <br> please ensure to file form 10-II before one month of due date of filling of return |
| 22 | In Schedule EI at SI. No. 3a, if amount mentioned for section 10(4D) is more than zero please <br> ensure to file form 10-IK or form 10-IG before one month of due date of filling of return |
| 23 | All the effects reported in the audit reports Form 3CD are expected to be routed through <br> Schedule OI and Schedule BP, based on the mappings provided. Mapping related to these rules <br> are provided in Annexure B below |

Annexure A - List of codes not eligible for section 44AD

| Code | Sub-Sector |
| :---: | :--- |
| 9005 | General commission Agent |
| 14001 | Software development |
| 14002 | Other software consultancy |
| 14003 | Data processing |
| 14004 | Database activities and distribution of electronic content |
| 14005 | Other IT enabled services |
| 14006 | BPO services |
| 14008 | Maintenance and repair of office, accounting, and computing <br> machinery |
| 16001 | Legal profession |
| 16002 | Accounting, book-keeping, and auditing profession |
| 16003 | Tax consultancy |
| 16004 | Architectural profession |
| 16005 | Engineering and technical consultancy |
| 16007 | Fashion designing |
| 16008 | Interior decoration |
| 16009 | Photography |
| 16013 | Business and management consultancy activities |
| 16018 | Secretarial activities |


| $16019 \_1$ | Medical Profession |
| :---: | :--- |
| 16020 | Film Artist |
| 18001 | General hospitals |
| 18002 | Specialty and super specialty hospitals |
| 18003 | Nursing homes |
| 18004 | Diagnostic centers |
| 18005 | Pathological laboratories |
| 18010 | Medical clinics |
| 18011 | Dental practice |
| 18012 | Ayurveda practice |
| 18013 | Unani practice |
| 18014 | Homeopathy practice |
| 18015 | Nurses, physiotherapists, or other para-medical practitioners |
| 18016 | Veterinary hospitals and practice |
| 18017 | Medical education |
| 18018 | Medical research |
| 18019 | Practice of other alternative medicine |
| 18020 | Other healthcare services |
| 20010 | Individual artists excluding authors |
| 20011 | Literary activities |
| 20012 | Other cultural activities N.E.C. |

## Annexure B

Following fields of ITR should be tallied with corresponding amount mentioned in Tax Audit report i.e Form 3CD

| Schedule <br> Name in ITR | Field Name in ITR | Field in ITR | Field in Form 3CD |
| :--- | :--- | :--- | :--- |
| Schedule OI | Schedule ICDS |  |  |
|  | Increase in the profit or decrease <br> in loss because of deviation, if <br> any, as per Income Computation <br> Disclosure Standards notified <br> under section 145(2) | Sr. No. 3(a) of Part A OI | Form 3CD clause 13(e) |
|  | Decrease in the profit or increase <br> in loss because of deviation, if <br> any, as per Income Computation <br> Disclosure Standards notified <br> under section 145(2) | Sr. No. 3(b) of Part A OI | Form 3CD clause 13(e) |
|  | Increase in the profit or decrease <br> in loss because of deviation, if <br> any, from the method of | Sr. No. 4D of Part A OI | Form 3CD clause 14(b) |


|  | valuation specified under section 145A <br> Decrease in the profit or increase in loss because of deviation, if any, from the method of valuation specified under section 145A <br> Section 28 <br> the items falling within the scope of section 28 <br> The proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, or refund of GST, where such credits, drawbacks or refunds are admitted as due by the authorities concerned escalation claims accepted during the previous year <br> Any other item of income <br> Section 36 <br> Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend. [36(1)(ii)] <br> Any amount of interest paid in respect of borrowed capital[36(1)(iii)] <br> Any sum received from employees as contribution to any provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the welfare of employees to the extent not credited to the employees account on or before the due date [36(1)(va)] |  |  |
| :---: | :---: | :---: | :---: |
|  |  | Sr. No. 4E of Part A OI | Form 3CD clause 14(b) |
|  |  |  |  |
|  |  | SI. No. 5(a) | Form 3CD clause 16 (a) |
|  |  | SI. No. 5(b) | Form 3CD clause 16 (b) |
|  |  | SI. No. 5(c) | Form 3CD clause 16 (c) |
|  |  | SI.No. 5(d) | Form 3CD clause 16 (d) |
|  |  |  |  |
|  |  | SI. No. 6(c) | Form 3CD clause 20(a) |
|  |  | SI. No. 6(d) | Form 3CD clause 21(i) |
|  |  | SI. No. 6(k) | Form 3CD clause 20(b) <br> Sum of $(1+2+3+4+5)$ as mentioned below: <br> 1) if Actual date or due date or both are blank or null or 0 then sum received from employees |


|  |  |  | 2) if Actual date is before <br> FY (1st April 2022), then <br> sum received from <br> employees |
| :--- | :--- | :--- | :--- |
|  |  | 3) if Actual date \& due <br> date are beyond the due <br> date of filing of return <br> then sum received from <br> employees |  |
|  |  | 4) If amount is paid after <br> due date of payment or |  |
| date of payment is |  |  |  |
| blank/null/invalid then |  |  |  |
| sum received from |  |  |  |
| employees |  |  |  |


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|  | Amount paid as wealth $\operatorname{tax}[40(\mathrm{a})($ iia)] | SI. No. 8A(f) | Form $3 C D, \quad$ clause 21(b)(v) |
| :---: | :---: | :---: | :---: |
|  | Amount paid by way of royalty, license fee, service fee etc. as per section 40(a)(iib) | SI. No. 8A(g) | $\begin{aligned} & \text { Form } 3 C D, \quad \text { clause } \\ & \text { 21(b)(vi) } \end{aligned}$ |
|  | Amount of interest, salary, bonus, commission or remuneration paid to any partner or member inadmissible under section [40(b)/40(ba)] | SI. No. 8A(h) | From Form 3CD,"Total of column <br> "Amount Inadmissible" as per SI. No. 21(c) of form 3CD |
|  | Section 40A |  |  |
|  | Amount paid, otherwise than by account payee cheque or account payee bank draft or use of electronic clearing system through a bank account or through such electronic mode as may be prescribed, , disallowable under section 40A(3) | SI. No. 9(b) | Form 3CD, clause 21(d)(A) field " Amount" |
|  | Provision for payment of gratuity[40A(7)] | SI. No. 9(c) | Form 3CD, clause 21(e) |
|  | any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution;[40A(9)] | SI. No. 9(d) | Form 3CD, clause 21(f) |
|  | Section 43B (Allowable) |  |  |
|  | Any sum in the nature of tax, duty, cess or fee under any law | SI. No. 10(a) | Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{a})$ is selected |
|  | Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees | Sr.no 10(b) | Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{~b})$ is selected |
|  | Any sum payable to an employee as bonus or commission for services rendered | SI. No. 10(c) | Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{c})$ is selected |
|  | Any sum payable as interest on any loan or borrowing from any public financial institution or a | SI. No. 10(d) | Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column |


|  | State financial corporation or a State Industrial investment corporation |  | "Amount" if clause $43 \mathrm{~B}(\mathrm{~d})$ is selected |
| :---: | :---: | :---: | :---: |
|  | Any sum payable as interest on any loan or borrowing from any scheduled bank or a co-operative bank other than a primary agricultural credit society or a primary co-operative agricultural and rural development bank | SI. No. 10(e) | Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{e})$ is selected |
|  | Any sum payable towards leave encashment | SI. No. 10(f) | Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{f})$ is selected |
|  | Any sum payable to the Indian Railways for the use of railway assets | SI. No. 10(g) | Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{~g})$ is selected |
|  | Section 43B (Disallowable) |  |  |
|  | Any sum in the nature of tax, duty, cess or fee under any law | SI. No. 11(a) | Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{a})$ is selected |
|  | Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees | SI. No. 11(b) | Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{~b})$ is selected |
|  | Any sum payable to an employee as bonus or commission for services rendered | SI. No. 11(c) | Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{c})$ is selected |
|  | Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation | SI. No. 11(d) | Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{~d})$ is selected |
|  | Any sum payable by the assessee as interest on any loan or borrowing from a deposit taking non-banking financial company | SI. No. 11(da) | Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column |


|  | or systemically important nondeposit taking non-banking financial company, in accordance with the terms and conditions of the agreement governing such loan or borrowing |  | "Amount" if clause $43 \mathrm{~B}(\mathrm{da})$ is selected |
| :---: | :---: | :---: | :---: |
|  | any sum payable by the assessee as interest on any loan or borrowing from a scheduled bank or a co-operative bank other than a primary agricultural credit society or a primary co-operative agricultural and rural development bank | SI. No. 11(e) | Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{e})$ is selected |
|  | Any sum payable towards leave encashment | SI. No. 11(f) | Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{f})$ is selected |
|  | Any sum payable to the Indian Railways for the use of railway assets | SI. No. 11(g) | Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{~g})$ is selected |
|  | Amounts deemed to be profits and gains under section 33AB or 33ABA | Sr. No. 13 of Part A OI | Form 3CD clause 24 total of "33AB" dropdown values or total of "33ABA" dropdown values |
|  | Any amount of profit chargeable to tax under section 41 | SI. No. 14 | Form 3CD, Clause 25 |
|  | Amount of expenditure disallowed u/s 14A | SI. No. 16 | Form 3CD clause 21(h) |
| Schedule BP | Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act,2006 | SI. No. 19 | Form 3CD clause 22 |
| Schedule ESR | Col 2 " Amount, if any, debited to profit and loss account (2)" Section " 35(1)(i)" | Col. 2 of schedule ESR, Section 35(1)(i) | Clause 19 of form 3CD amount mentioned at Column <br> "Amount debited to profit \& loss account" in "section 35(1)(i)" |
|  | Col 2 " Amount, if any, debited to profit and loss account (2)" Section " 35(1)(ii)" | Col. 2 of schedule ESR, Section 35(1)(ii) | Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit \& loss |


|  |  |  | $\begin{aligned} & \text { account" in "section } \\ & 35(1)(\text { ii)" } \end{aligned}$ |
| :---: | :---: | :---: | :---: |
|  | Col 2 " Amount, if any, debited to profit and loss account (2)" Section " 35(1)(iia)" | Col. 2 of schedule ESR, Section 35(1)(iia) | Clause 19 of form 3CD amount mentioned at Column <br> "Amount debited to profit \& loss account" in "section 35(1)(iia)" |
|  | Col 2 " Amount, if any, debited to profit and loss account (2)" Section " 35(1)(iii)" | Col. 2 of schedule ESR, Section 35(1)(iii) | Clause 19 of form 3CD amount mentioned at Column <br> "Amount debited to profit \& loss account" in "section 35(1)(iii)" |
|  | Col 2 " Amount, if any, debited to profit and loss account (2)" Section " 35(1)(iv)" | Col. 2 of schedule ESR, Section 35(1)(iv) | Clause 19 of form 3CD amount mentioned at Column <br> "Amount debited to profit \& loss account" in "section 35(1)(iv)" |
|  | Col 2 " Amount, if any, debited to profit and loss account (2)" Section " 35(2AA)" | Col. 2 of schedule ESR, Section 35(2AA) | Clause 19 of form 3CD amount mentioned at Column <br> "Amount debited to profit \& loss account" in "section 35(2AA)" |
|  | Col 2 " Amount, if any, debited to profit and loss account (2)" Section " 35(2AB)" | Col. 2 of schedule ESR, Section 35(2AB) | Clause 19 of form 3CD amount mentioned at Column <br> "Amount debited to profit \& loss account" in "section 35(2AB)" |
|  | Col 2 " Amount, if any, debited to profit and loss account (2)" Section " 35CCC" | Col. 2 of schedule ESR, Section 35CCC | Clause 19 of form 3CD amount mentioned at Column <br> "Amount debited to profit \& loss account" in "section $35 C C C "$ |
|  | Col 2 " Amount, if any, debited to profit and loss account (2)" Section " 35CCD" | Col. 2 of schedule ESR, Section 35CCD | Clause 19 of form 3CD amount mentioned at Column <br> "Amount debited to profit \& loss account" in "section 35CCD" |


|  | Col 3 " Amount of deduction allowable <br> Section " 35(1)(i)" | Col. 3 of schedule ESR, Section 35(1)(i) | Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35(1)(i)" |
| :---: | :---: | :---: | :---: |
|  | Col 3 of Schedule ESR " Amount of deduction allowable(3)" Section "35(1)(ii)" | Col. 3 of schedule ESR, Section 35(1)(ii) | Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf" in "section 35(1)(ii)" |
|  | Col 3 of Schedule ESR " Amount of deduction allowable (3)" Section " 35(1)(iia)" | Col. 3 of schedule ESR, Section 35(1)(iia) | Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35(1)(iia)" |
|  | Col 3 of Schedule ESR " Amount of deduction allowable Section " 35(1)(iii)" | Col. 3 of schedule ESR, Section 35(1)(iii) | Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any |



|  | Col 3 of Schedule ESR " Amount of deduction allowable <br> Section " 35CCC" | Col. 3 of schedule ESR, Section 35CCC | Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35CCC" |
| :---: | :---: | :---: | :---: |
|  | Col 3 of Schedule ESR " Amount of deduction allowable (3)" Section " 35CCD" | Col. 3 of schedule ESR, Section 35CCD | Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35CCD" |
| Schedule OS | Dividend income as referred to in section 2(22)(e) | Sr. No. 1A(ii) of Schedule OS | Form 3CD clause 36A |
| Schedule OS | Income of the nature referred to in section $56(2)(x)$ which is chargeable to tax | Sr. No. 1D of Schedule OS | Form 3CD clause 29B(b) |

